

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
IN  
ORIGINAL APPLICATION NO. 119/2025**

**IN THE MATTER OF:**

**MURSLEEN**

... APPLICANT

**VS**

**STATE OF U.P. & ORS.**

... RESPONDENTS

**I N D E X**

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01)	<b>Counter Affidavit / Objection of Respondent No.9</b>	
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06)	<b>CIN &amp; Resolution</b> by the Board of Directors of <i>M/s Khudrung Developers Pvt. Ltd.</i> (Respondent No.9) in favour of deponent Raj Kumar Sharma (DIN: 08838267)	
07)	<b>VAKALATNAMA</b>	

New Delhi  
December 7, 2025



(SHISHIR CHANDRA)

Advocate

Counsel for Respondent No.9

U.P. 827/03; B/S1003

Chamber No. C-419, High Court, Lucknow

Mobile No.: 9415026325



(DHANANJAY GARG)

Advocate

26 Lawyers Chambers, R.K Garg Block

Supreme Court of India, New Delhi-110 001

Moh: 9910273788, Email: [26chamber@gmail.com](mailto:26chamber@gmail.com)

2/3079/2009.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI



COUNTER AFFIDAVIT / OBJECTION OF RESPONDENT No.9

IN  
ORIGINAL APPLICATION NO. 119/2025

IN THE MATTER OF:

MURSLEEN

... APPLICANT

VS

STATE OF U.P. & ORS.

... RESPONDENTS

OBJECTION / COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT  
No.9

The Respondent No.9 herein states as under:

**MOST RESPECTFULLY SHOWETH:**

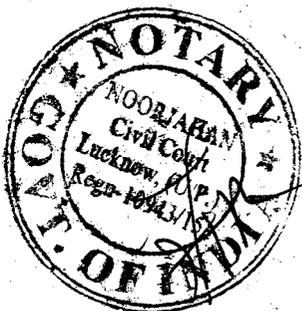
1. I, **Raj Kumar Sharma**, aged about 49 years, S/o Shri Nand Lal Sharma, R/o Sector B/1, H. No.30, Palm Villa, Sushant Golf City, Lucknow, (UP), the deponent, do hereby solemnly affirm and state on oath as under :-
2. I am the Director of the Company *M/s Khudrung Developers Pvt. Ltd.* 2<sup>nd</sup> Floor, C-43, Somvanshi Tower, Vibhuti Khand, Gomti Nagar, Lucknow 226 010 (having CIN: U45309UP2021PTC154961) i.e. the Respondent No.9 (having DIN: 08838267) and; have been duly authorized by the Board of Directors of the Company vide resolution dated 6<sup>th</sup> December, 2025 to do *pairvi* of the instant case and to file the present affidavit on behalf of the Company. The Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit.
3. That; the Deponent has read over and has understood the contents of the present affidavit. The averments made in the Original Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.



Raj Kumar Sharma

4. That; to bring home the relevant facts; the deponent craves leave of this Hon'ble Tribunal to submit as under:
  
5. That; the District Magistrate, Saharanpur had issued an advertisement / notification dated 28.02.2025 notifying availability of certain areas / mining blocks for grant of mining lease for 5 years' duration and thereby invited e-tenders from eligible candidates for e-tender cum e-auction for grant of mining leases in respect of the advertised mining areas.
  
6. That; soon after publication of e-auction notice / advertisement dated 28.02.2025, the aforesaid Original Application was filed challenging the e-auction notice dated 28.02.2025; seeking setting aside of the impugned e-auction; inter-alia; for lack of a valid DSR & Replenishment Study Report before impugned e-auction proceedings.
  
7. That; the present Original Application has been filed by the Applicant herein praying for following reliefs: -
  - a. Pass an Order quashing and setting aside the Impugned E-Auction Notice dated 28.02.2025 issued by the District Magistrate, Saharanpur;
  - b. Pass an Order directing the Respondents to conduct a Replenishment study for District Saharanpur by a credible institution in terms of the MOEF Sand Mining Guidelines, 2020;
  - c. Pass any other orders as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the instant case."
  
8. That; this Hon'ble Tribunal vide its order dated 24.03.2025 was pleased to issue the following directions:
 

*"....5. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present*



*Rickhony*

*to assist the Tribunal. The Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.*

*6. Applicant is permitted to serve respondents by dasti, in addition to the usual mode of service.*

*7. In the meanwhile, any action taken in pursuance of the impugned auction notice dated 28.02.2025 (Annexure A-16) will be subject to the outcome of the present OA.*

*8. List on 07.05.2025."*

6. That; it may be stated that in furtherance of the aforesaid e-auction notice dated 28.02.2025, the firm / Company M/s Khudrung Developers Pvt. Ltd. 2<sup>nd</sup> Floor, C-43, Somvanshi Tower, Vibhuti Khand, Gomti Nagar, Lucknow 226 010 had participated for grant of mining lease in respect of mining area bearing Gata No.1 (area : 37.00 Ha.); situate in Village Aboo Talabpur Garh – 108 986, Tehsil Behat of District Saharanpur (UP) and having emerged as highest successful bidder, the answering respondent; besides others; was been granted a Letter of Intent dated 28.04.2025 for grant of mining lease in its favour.
7. That; since; during the pendency of the aforesaid Original Application, e-auction had taken place and LOIs were issued to project proponents' consequent to impugned e-auction notice dated 28.02.2025; therefore; this Hon'ble Tribunal; vide its order dated 07.05.2025 had been pleased to permit the applicant to implead such project proponents and to serve them.
8. That; in the meantime; in an identical Original Application No.427 of 2025, titled as Ameal Khan vs. State of U.P. & Ors., this Hon'ble Tribunal vide its order dated 26.08.2025 was pleased to observe that similar issue questioning the DSR of District Saharanpur (E-Auction Notice dated 28.02.2025 issued by the District Magistrate, Saharanpur have been challenged) were already pending in OA No.119/2025, OA No.247/2025 & OA No.134 of 2025; therefore; the Original Application No. 427 of 2025 was also directed to be listed along with the instant Original Application.



*Rajesh*

9. That; after issuance of Letter of Intent to successful bidders' consequent to impugned e-auction notice dated 28.02.2025, an application for impleadment; bearing IA No.438 of 2025 was filed by the applicant seeking impleadment of M/s. Era Control Systems Pvt. Ltd.; M/s. M D Trading Company; M/s. Khudrung Developers Pvt. Ltd.; M/s. Kaveri Construction and Minerals and M/s. Doon Mines and Minerals; as respondents No.7 to 11; to whom LOIs had been issued. The said IA No.438 of 2025 came to be allowed vide order dated 12.09.2025 and consequently; the answering respondent was impleaded / arraigned as Respondent No.9 in the aforesaid OA.

10. That; this Hon'ble Tribunal; vide its order dated 13.11.2025 was pleased to direct the parties to complete the pleadings and to ensure that no 'illegal mining' takes place in the area concerned.

11. That; the present response is being filed in respectful compliance of the orders dated 07.05.2025, 12.09.2025 & 13.11.2025 passed by this Hon'ble Tribunal, in this present Original Application.

12. That; since both the matters are identical in nature, therefore the deponent craves leave of this Hon'ble Tribunal to file the response on behalf of the Company M/s Khudrung Developers Pvt. Ltd. 2<sup>nd</sup> Floor, C-43, Somvanshi Tower, Vibhuti Khand, Gomti Nagar, Lucknow 226 010, in the instant Original Application which may be treated as a response of the deponent in OA No. 427 of 2025.



13. That; at the outset it is pertinent to submit that the aforesaid Original Applications filed by the applicants seeking quashing of the auction notice dated 28.02.2025, is predicated upon baseless, misleading and erroneous assertions. The applicant has deliberately not impleaded M/s M D Trading Company; who has been granted Letter of Intent pursuant to impugned advertisement

*Ref: 10/9/25*

on the same day i.e. on 28.04.2025 and was thus a necessary & proper party to the present case; therefore; the present application suffers from non-joinder of parties and is liable to be dismissed on this score alone.

It appears that the applicant has deliberately not impleaded M/s M D Trading Company as respondent with an intention to extend undue benefit to the said firm. Thus; the applicant has not come up before this Hon'ble Tribunal with clean hands.

In view of the aforesaid it could be seen that the Original Application filed by the applicant is malafide, devoid of merit, not maintainable in law, thus liable to be dismissed.

14. That; it is stated that the Hon'ble Supreme Court vide its judgment dated 10.11.2021 in the case of *Pawan Kumar*, has modified the procedure for preparation of DSR and directed the same be prepared by a Sub-Divisional Committee.

15. That; in compliance with the Enforcement & Monitoring Guidelines for Sand Mining-2020, the Sustainable Sand Mining Management Guidelines 2016, and the notifications issued on 15.01.2016 and 25.07.2018, as well as the order passed by the Hon'ble Supreme Court, a Sub-Divisional Committee (SDC) was constituted by the deponent on 02.05.2022 to conduct Replenishment Study for preparation of DSR.

16. That; the Sub-Divisional Committee includes the following members:

- i. Additional District Magistrate (Revenue/Administration) of Saharanpur,
- ii. Sub-Divisional Magistrate,
- iii. DFO (Shivalik Range, Saharanpur) from the Forest Department,
- iv. Executive Engineer from the Irrigation Department,
- v. Executive Engineer from the PWD Department,
- vi. Regional Officer from the Pollution Control Department, and;
- vii. Mining Officer from the Mining Department, Saharanpur.



Rajshoma

17. That; the updated DSR which was duly prepared by the Sub Divisional Committee was forwarded on 18.01.2023 to the Special Secretary Geology and Mining and Director, Geology and Mining Department State of UP.

18. That; in the year 2022, a total of twenty-two mining areas in District Saharanpur was subjected to Replenishment Study. In year 2023 and 2024 the study was again conducted for all mining areas. The replenishment volumes recorded in the reports for year 2022, 2023 and 2024 vary from each other.

19. That; the committee constituted by the Government has examined the District Survey Report (DSR) for twenty-two mining areas of District Saharanpur. The report has been found to be in accordance with the Standard Operating Procedure (SOP) dated 02.02.2024 issued by SEAC/SEIAA, which has been formulated under the Sustainable Sand Mining Management Guidelines, 2016, the notifications of the Ministry of Environment, Forest and Climate Change dated 15.01.2016 and 25.07.2018, as well as within the scope and ambit of Enforcement & Monitoring Guidelines for Sand Mining, 2020. The said SOP issued by the SEAC/SEIAA, was subsequently submitted to the Directorate vide letter dated 07.02.2024. The Directorate, in turn, forwarded the SOP to all District Magistrates for necessary action vide a letter dated 12.02.2024.

20. That; for carrying out replenishment study of minor minerals available in District Saharanpur for pre & post-monsoon season in year 2022 only technical assistance was sought from *M/s Green India Consulting Pvt. Ltd*, Vaishali, Ghaziabad UP. The Replenishment Study for year 2022 was duly conducted by the Sub Divisional Committee only.



Roshan Singh

21. That; a comprehensive Replenishment Study for District-Saharanpur, for the year 2024 was conducted by the Sub-Divisional

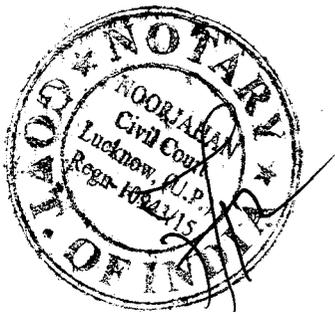
Committee, and the report was uploaded on the NIC website ([www.saharanpur.nic.in](http://www.saharanpur.nic.in)). The Replenishment Study Report was submitted by the District Administration Saharanpur to State Environment Impact Assessment Authority, U.P. (SEIAA) on 09.04.2025. True copies of Replenishment Study Reports for the year 2022, 2023 & 2024 have already been placed on record by the state respondents (District Magistrate, Saharanpur), by way of an Additional Affidavit filed in compliance of order dated 07.05.2025 passed by this Hon'ble Tribunal.

22. That; the District Survey Report (DSR), prepared by the Sub-Divisional Committee (SDC), was duly uploaded on the official portal of District Saharanpur for a period of 30 days to invite public objections and suggestions. However, during the aforesaid period, few objections and suggestions were received which were resolved as per rules after informing the concerned.

23. That; to examine the proposals received from Districts regarding modifications or incorporations in the District Survey Reports, an Inter-departmental committee was also constituted at the Directorate level. This committee comprises of officials from the Revenue Department, Environment/Pollution Department, Forest Department, Irrigation Department, and Mining Departments of the State Government.

24. That; it is pertinent to mention that this Hon'ble Tribunal; vide order dated 25.01.2023; passed in the matter of *Daljeet Singh vs. State of Uttar Pradesh* bearing OA No. 403/2022; had categorically observed that the Replenishment Study had been conducted prior to the Draft Survey Report for Saharanpur River Bed Mining 2022. The DSR is at draft stage and is yet to be finalised.

25. That; it is pertinent to mention that it was only subsequent to the approval of the District Survey Report (DSR) by State Environment Impact Assessment Authority (SEIAA) on 24.05.2024; which was



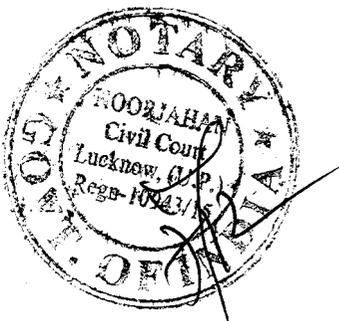
Re Sharma

communicated by the Member Secretary on 07.06.2024, that the E-tender cum E-Auction dated 28.02.2025 for mining of 12 RBM areas in District Saharanpur, was issued by the District Magistrate, Saharanpur.

26. That; it may be stated that in furtherance of the aforesaid e-auction notice dated 28.02.2025, the answering respondent i.e. M/s Khudrung Developers Pvt. Ltd. 2<sup>nd</sup> Floor, C-43, Somvanshi Tower, Vibhuti Khand, Gomti Nagar, Lucknow 226 010 had participated for grant of mining lease in respect of mining area bearing Gata No.1 (area : 37.00 Ha.); situate in Village Aboo Talabpur Garh – 108 986, Tehsil Behat of District Saharanpur (UP) and having emerged as highest successful bidder, the answering respondent has been granted a Letter of Intent dated 28.04.2025 for grant of mining lease in its favour. True copy of Letter of Intent dated 28.04.2025, is being annexed as **Annexure No. R-1**.

27. That; it may be stated that after completion of necessary formalities by the deponent pursuant to the Letter of Intent dated 28.04.2025, the District Magistrate, Saharanpur vide order dated 06.05.2025 directed for joint demarcation of the mining area in question by a team comprising of officials from the mining department and the revenue department.

28. That; in furtherance of order dated 06.05.2025 for causing demarcation of the mining area in question, a joint demarcation of the mining area in question was carried out on 09.05.2025 by a team comprising of revenue & mining department. True copy of Joint Demarcation Report dated 09.05.2025, is being annexed herewith as **Annexure No R-2**.



29. That; thereafter; the Mines Officer, Saharanpur issued a Cluster Certificate in respect of mining area in question on 22.05.2025. True copy of the Cluster Certificate dated 22.05.2025, is being annexed herewith as **Annexure No. R-3**.

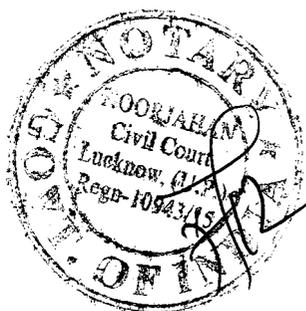
*Roshana*

30. That; after obtaining Cluster Certificate, the deponent got a Mining Plan prepared and submitted the same to the Directorate of Geology & Mining, UP, Lucknow for its approval. The Director of Geology & Mining, UP, Lucknow accorded its approval to the Mining Plan submitted by the deponent vide letter dated 08.07.2025. True copy of the Mining Plan approval order dated 22.07.2025, is being annexed herewith as **Annexure No. R-4**.

31. That; after approval of Mining Plan by the Director of Geology & Mining, UP, Lucknow, the deponent has applied to the State Environment Impact Assessment Authority, UP, Lucknow (SEIAA) for grant of Environmental Clearance in respect of the mining project in question for grant / execution of mining lease; which is at the stage of issuing Terms of Reference (TOR).

32. That; it may be worthwhile to mention here that the Environmental Clearance in respect of area in question is still awaited; which is a pre-requisite for execution of mining lease; therefore; there arises no question of mining over the area in question by the answering respondent. The deponent / answering respondent specifically states that at present no mining activity is being undertaken by it over the area in question.

33. That; it may not be out of place to mention here that the District Magistrate, Saharanpur in its affidavit filed in the aforesaid OA has also stated that the project proponent is not permitted to commence any mining operations until approved mining plan and Environment Clearance is submitted.



Rk Sharma

34. That; it is submitted that, the mining of the entire total geological reserve available in any allotted area cannot be permitted in accordance with the provisions of the Enforcement & Monitoring Guidelines for Sand Mining-2020 and the Sustainable Sand Mining Management Guidelines 2016; only 60% of the total quantity of the

minor mineral can be permitted for mining. Furthermore; it is also stated that, following the Replenishment Study (2022) conducted in the allotted areas after the year 2021, and due to the non-operation of mining activities till the present time, the mineable reserve in these allotted areas has not changed. In any view of the matter, it has been assured by the mining department / State in the affidavit filed by them that the Replenishment Study is conducted by the Sub-Divisional Committee every year.

35. That; furthermore, the committee has thoroughly evaluated the environmental and ecological impact of mining activities within the identified areas, ensuring compliance with sustainable mining practices and adherence to environmental conservation norms. Special attention has been given to the replenishment capacity of sand mining sites, which have been advertised, so as to maintain ecological balance and mitigate adverse effects on the riverine ecosystem.

36. That; it is imperative to note that prior to the commencement of any mining operations, the allotment of a lease is subject to rigorous regulatory scrutiny and mandatory clearances, including the approval of a Mining Plan, Environmental Impact Assessment (EIA), Public Hearing, Environmental Clearance (EC), and Consent to Operate (CTO).

37. That; the District Survey Report (DSR) has been duly approved, and pursuant to its implementation, the advertisement dated 28.02.2025 has been issued in accordance with the law. There exists no illegality or procedural infirmity in the process. Furthermore, the State Government is vested with the authority to auction mining leases under Rule 23(1) of the Uttar Pradesh Minor Mineral (Concession) Rules, 2021 (UPMMCR-2021).



*Signature*

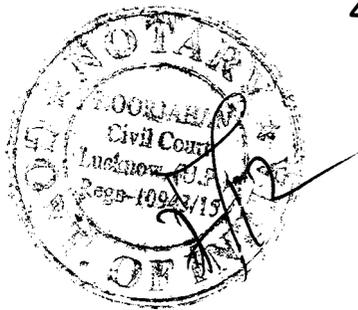
38. That; the District Survey Report (DSR) 2024 for Saharanpur has been meticulously prepared by the competent authority through a

duly authorized committee, following a comprehensive replenishment study which includes the incorporation of precise geo-coordinates. Consequently, the DSR of District Saharanpur is in strict conformity with the provisions of the Sustainable Sand Mining Management Guidelines, 2016 (SSMMG), the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) and the Environment (Protection) Act, and is not violative of any of these statutory mandates in any manner.

39. That; it is pertinent to mention that the Sub-Divisional Committee (SDC) members conducted on-site inspections for each location proposed in the District Survey Report (DSR) and subsequently submitted their field verification report. The geo-coordinates of the mining areas were meticulously verified against the revenue records and *khasra* maps, ensuring accuracy and compliance. Accordingly; the verified geo-coordinates of all designated mining areas have been duly incorporated into the DSR.

40. That; the mineral development is a continuous and dynamic process. The data collected in the year 2022 was utilized by the Sub-Divisional Committee (SDC) for further assessment. In addition, comprehensive field visits of riverbeds were conducted in 2023 and 2024 during which replenishment was observed in certain areas. The mineral potential of these replenished areas was duly evaluated and incorporated into the District Survey Report (DSR) 2024.

41. That; furthermore, it is noteworthy that a Replenishment Study for all mining areas in District Saharanpur was conducted and completed by the State Data Centre (SDC) in the year 2023. The geo-coordinates of all mining areas have been explicitly recorded in the DSR.



*Deponent*

42. That; the deponent herein undertakes before this Hon'ble Tribunal that it shall ensure that all necessary environmental and statutory

compliances are completed before actual commencement of mining operations and that the mining activities are undertaken in accordance to law and the guidelines governing the field.

43. That; the deponent most respectfully submits before this Hon'ble Tribunal that he is duty bound to ensure compliance of the orders passed by this Hon'ble Tribunal and the sand mining guidelines issued by the MoEF with respect to sand mining activities.

Lucknow  
07.12.2025

M/s Khudrung Developers Pvt. Ltd.

Authorized Signatory

(Raj Kumar Sharma)

DEPONENT

VERIFICATION

I, Raj Kumar Sharma, the deponent above named, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

Lucknow  
07.12.2025

M/s Khudrung Developers Pvt. Ltd.

Authorized Signatory

(Raj Kumar Sharma)

DEPONENT

IDENTIFIED BY



Sworn and Verified  
before me.

NOOR JAHAN  
Advocate & Notary  
Civil Court, Lucknow  
Registration No. 1094718

Harendra Singh  
Am 12/15  
I know & identify the deponent/Executed  
who has signed/ put his T.I. before me

## ANNEXURE R-1



UP MINES &amp; MINERAL DEVELOPMENT CORPORATION

## कार्यालय जिलाधिकारी, Saharanpur

(खनन-अनुभाग)  
खनन पट्टा हेतु सहमति पत्र (Letter of Intent)

पत्रांक: LOI/2025/4/28-04-2025 00:00:00/477738

दिनांक: 28-04-2025

उ.प्र. उपखनिज (परिहार) नियमावली, 2021 के नियम २३ के अंतर्गत खनन पट्टा के सहमति पत्र से सम्बंधित।

निविदाकर्ता का संक्षिप्त विवरण	
निविदाकर्ता का नाम	KHUDRUNG DEVELOPERS PRIVATE LIMITED (mstc/KHUDRUNG DEVELOPERS PRIVATE LIMITED/553124)
निविदाकर्ता का पता	SECOND FLOOR C 43 SOMBANSI TOWER VIBHUTI KHAND GOMTI NAGAR, LUCKNOW
निविदाकर्ता का मोबाइल न०	9161543076
खनन पट्टा की अवधि	60 माह अथवा मात्रा जो पहले पूर्ण हो।

भूमिका विवरण					
एरिया कोड	जनपद	तहसील	ग्राम/मोहल्ला	गाटा (प्लॉट) संख्या	क्षेत्रफल/मात्रा
1089860501	Saharanpur	Behat	Abboo Talabpur Garh - 108986	1	37.0000 हे० / 666000.00 घन मी०

देय धनराशि									
अनुशात उपखनिज	अनुशात मात्रा	उच्चतम बिड दर (₹)	प्रथम वर्ष की देय धनराशि (₹)	अर्नेस्ट धनी (प्रथम वर्ष की देय धनराशि का 25%) (₹)	प्रथम वर्ष की प्रथम किस्त (प्रथम वर्ष की देय धनराशि का 20%) (₹)	प्रीबिड समायोजित अवशेष धनराशि (₹)	देय DMF (₹)	देय TCS (₹)	अन्य
Sand or Bajri or Boulder RBM	666000.00 घन मी०	511.00	340326000.0000	85081500.0000	68065200.0000	151848000.00	34032600.00	6806520.00	0.00
कुल			340326000.0000	85081500.0000	68065200.0000	151848000.00	34032600.00	6806520.00	0.00

अतः आपसे अपेक्षा की जाती है कि उपरोक्त देय धनराशि २ कार्य दिवस के अंदर जमा करा कर चालान की मूल प्रति upminemitra.in पोर्टल पर अपने लॉगिन से अपलोड करें ताकि आपको नियमानुसार खनन पट्टा निर्गत करने की कार्यवाही की जा सके।

आवेदक द्वारा अनुलग्नक-1 शर्तों का अनुपालन किया जाना आवश्यक है।

*Manish Bansal*

Digitally signed by MANISH BANSAL  
Date: 28 Apr 2025 19:15:26  
Saharanpur

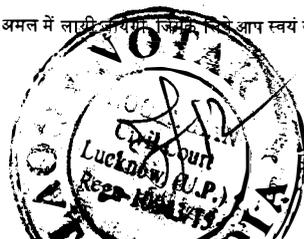


## अनुलग्नक-1

सहमति पत्र की शर्तें निम्नवत हैं।

1. निर्वन्धनों एवं शर्तों का पालन करने के लिये प्रतिभूतिके प्रथम वर्ष के लिये बोलीकी सकल धनराशि का 25 प्रतिशत प्रतिभूतिके धनराशि रु0 8,50,81,500/- तथा 20 प्रतिशत धनराशि रु0 6,80,65,200/- प्रथम किश्त के रूप में दो कार्य दिवसों के अन्दर खनन कार्यालय में बैंक ड्राफ्ट अथवा आनलाईन पोर्टल UPRAJKOSH के माध्यम से जमा कराना होगा। आफरदाता द्वारा पूर्व में जमा प्री बिड अर्नेस्ट मनी रु0 1,83,15,000/- को समायोजित करते हुये अवशेष धनराशि रु0 13,48,31,700/- जमा करना होगा। यदि लेटर आफ इन्टेन्ट जारी करने के दो कार्य दिवसों में अवशेष धनराशि जमा करने में आप असफल होते हैं तो आप द्वारा जमा अर्नेस्ट मनी राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा आफरदाता द्वारा इस संबंध में प्रस्तुत कोई शिकायत अथवा प्रत्यावेदन पर विचार नहीं किया जायेगा।
2. लेटर आफ इन्टेन्ट जारी होने के एक माह के अन्दर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किस्त की धनराशि जमा होने के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 1 माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा अन्यथा नियम 60(1) के प्राविधानों के अन्तर्गत प्रस्तावक पर रूपये 10,000.00 प्रति दिन की शास्ति आरोपित की जायेगी।
3. स्वीकृत पट्टे की अवधि 05 वर्ष होगी, परन्तु बोली/निविदा की धनराशि प्रथम वर्ष के लिए मानी जायेगी। प्रत्येक अनुवर्ती वर्ष में पिछले वर्ष से 10 प्रतिशत वृद्धि के साथ आगामी वर्ष में पट्टा धनराशि देय होगी। प्रथम वर्ष एवं अनुवर्ती वर्षों के लिए पट्टा-धनराशि-नियमावली-2021 के पंचम अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी।
4. प्रथम वर्ष के लिए शेष 30 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों के लिए पट्टा धनराशि नियमावली में निर्धारित पंचम अनुसूची के अनुसार राज्य सरकार द्वारा समय पर निर्धारित प्रक्रिया के अनुसार पट्टाधारक द्वारा जमा की जायेगी। उक्त अनुसूची में नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम-59 अनुसार देय धनराशि व्याज सहित वसूल की जायेगी।
5. पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन करायेगा (जिसमें सीमा बिन्दुओं का जीओ को आर्डिनेट्स भी इंगित किया जायेगा) तथा नियम-36 के अनुसार सीमा-स्तम्भ लगायेगा एवं इसका अनुरक्षण करेगा।
6. पर्यावरण अनापत्ति प्रमाण पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल प्रारम्भ की जानी होगी।
7. नियम 35(4) के अन्तर्गत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा। नियम 35(4) के उल्लंघन की दशा में जिला मजिस्ट्रेट नियम 60(7) के अन्तर्गत जारी लेटर ऑफ इन्टेन्ट निरस्त किया जा सकता है।
8. नियम 35(5) के अन्तर्गत पर्यावरण अनापत्ति प्रमाणपत्र निर्गत होने के उपरान्त एक माह के भीतर पट्टा विलेख का निष्पादन करना अनिवार्य होगा। नियम 35(5) के उल्लंघन की दशा में प्रस्तावक द्वारा जमा प्रथम किश्त एवं प्रतिभूति धनराशि समग्र रूप से देय जारी लेटर ऑफ इन्टेन्ट निरस्त किया जायेगा।
9. चयनित आवेदक नियम-35 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइंस क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 संपादित अधिसूचना दिनांक 15.01.2016 (Sustainable Sand Mining Management Guideline-2016 (SSMG-2016) and Enforcement & Monitoring Guidelines for Sand Mining-2020 published by MoEF&CC) के दिशानिर्देशा तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
10. प्रत्येक पट्टाधारक द्वारा नियम-35 के अनुसार क्षेत्र के भूमि-उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
11. पट्टाधारक द्वारा राज्य सरकार अथवा केन्द्र सरकार द्वारा समय समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का दो प्रतिशत टी0सी0एम0, जिला खनिज फाउण्डेशन(डी0एम0एफ0) आदि नियमानुसार जमा किया जायेगा।
12. पट्टाधारक पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कांटेन्टम अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
13. पट्टा विलेख के निष्पादन के दिनांक पट्टाधारक तत्काल खनन संक्रियायें प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भांति करेगा।
14. पट्टा धारक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिसमें संबन्धित खनन पट्टा क्षेत्र में उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के मापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित वार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं मदेव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
15. पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-2021 के नियम-60 के अन्तर्गत शास्ति का भागीदार होगा।
16. माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक 05.09.2018 के अनुपालन में पट्टा धारक द्वारा खदान के निकासी स्थल पर तौल मशीन तगवाकर निदेशालय में स्थापित कमाण्डेन्टर में प्रयुक्त ऑटिफिशियल इन्टीलेजेन्स युक्त माफ्टवेयर में इन्टीग्रेट किया जायेगा। इन्टीग्रेटस में स्थित तौल मशीन में निम्न Features का होना आवश्यक है:-
17. 1- The weigh bridge device should use the MQTT protocol to transmit data.
18. 2- The weigh bridge device should transmit data over the internet to IOT infrastructure in cloud.
19. पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा।
20. जिलाधिकारी द्वारा चिन्हित सुरक्ष क्षेत्र में खनन नहीं किया जायेगा।
21. नदी की जल धारा में सञ्चन मशीन लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
22. स्वीकृत क्षेत्र के अन्दर जड़ों परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
23. यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
24. भारत सरकार द्वारा निर्धारित नानकों के अनुसार पट्टेधारक द्वारा खनिजों की लोडिंग की जायेगी।
25. नियमों एवं शर्तों के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
26. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।
27. पट्टाधारक द्वारा पर्यावरण स्वच्छता प्रमाण पत्र कार्यालय में जमा कराने के उपरान्त अनुमति प्राप्त कर खनन कार्य आरम्भ किया जायेगा।
28. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
29. पट्टाधारक द्वारा नियमानुसार जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम-1974 यथासंशोधित एवं वायु प्रदूषण निवारण तथा नियन्त्रण) अधिनियम-1981 यथासंशोधित के अन्तर्गत उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड से सहमति प्राप्त किया जाना होगा।
30. आपके द्वारा कार्यालय में प्रस्तुत अभिलेखों का सत्यापन सम्बन्धित जनपद/अधिकारी से कराया जायेगा, जांच में अगर अभिलेखों में किसी प्रकार की अनियमितता/गलत/रुजी पाये जाने पर जमा की गई धनराशि जब्त करते हुए यह सहमति पत्र (स्व) स्वतः निरस्त माना जाएगा एवं विधिक कार्यवाही अलग से अमल में लायी जायेगी जिसे आप स्वयं उत्तरदायी/जिम्मेदार होंगे।
31. स्टाम्प विभाग के द्वारा निर्धारित स्टाम्प शुल्क पट्टाधारक जमा कराने के लिए बाध्य होगा।

Rkshana



## ANNEXURE R-2

सांयुक्ता सीमांकन आख्या

कार्यालय जिलाधिकारी सहारनपुर (खनन अनुभाग) के पत्र संख्या 417/ख0अनु0/सीमाबन्धन/2025-26 दिनांक 06.05.2025 के अनुपालन में मैसर्स खुदरंग डेवेलपर्स प्रा0 लि0 पता द्वितीय तल सी0-43 सोमबंसी टॉवर विभूति खण्ड गौमतीनगर लखनऊ-226010 के पक्ष में स्वीकृत खनन पट्टा क्षेत्र तहसील बेहट ग्राम अबुतालिबपुर गढ अह0 के गाटा सं0-1 रकबा 37.000हे0 का सीमांकन उपरोक्त सहमति पत्रधारक/अधिकृत प्रतिनिधि की उपस्थिति में खनन विभाग एवं राजस्व विभाग द्वारा दिनांक 09.05.2025 को जिलाधिकारी कार्यालय, खनन अनुभाग सहारनपुर द्वारा उपलब्ध कराये गये जियो-कोर्डिनेट्स के अनुसार किया गया। सीमांकित क्षेत्र को मानचित्र पर A, B, C, D लाल रंग से रंजित किया गया है। मौके पर उपस्थित पट्टाधारक को सीमांकित क्षेत्र के चिह्नांकित सीमास्तम्भ बिन्दुओं पर सीमास्तम्भ लगाकर 01 सप्ताह के अन्दर लिखित रूप में जिलाधिकारी कार्यालय, खनन अनुभाग को सूचित करने के निर्देश दिये गये। क्षेत्र के सीमास्तम्भों के कोर्डिनेट्स निम्न प्रकार हैं:-

Name of Pillars	Latitude	Longitude
A	30° 14' 41.78"	77° 31' 38.30"
B	30° 14' 49.46"	77° 31' 21.34"
C	30° 15' 16.20"	77° 31' 36.25"
D	30° 15' 11.96"	77° 31' 46.05"

सीमाबन्धन की सीमा से मैं सहमत हूँ।

*Rajsham*  
हस्ताक्षर सहमति पत्रधारक/अधिकृत प्रतिनिधि  
सहमति पत्रधारक/प्रतिनिधि का नाम - *Rajsham Sharma*

कृपया आख्या आवश्यक कार्यवाही हेतु प्रेषित।

*Rajsham*  
09/05/25  
क्षेत्रीय लेखपाल

*Rajsham*  
09-5-25  
वरिष्ठ सर्वेक्षक  
क्षेत्रीय कार्यालय  
गजियाबाद

*Rajsham*  
09/05/25  
खान निरीक्षक  
सहारनपुर

तहसीलदार  
बेहट

*Rajsham*



## ANNEXURE R-3

कार्यालय जिलाधिकारी, सहारनपुर।  
(खनन अनुभाग)

पत्रांक-557/खनिज/2024-25

दिनांक: 22/5/2025

## कलस्टर प्रमाण पत्र

प्रमाणित किया जाता है कि मैसर्स खुसरंग डेवेलपर्स प्राइवेट लिमिटेड पता लोकल प्लॉट C-43 सम्बन्धी टावर विधुति खंड गोमती नगर, लखनऊ के पक्ष में कार्यालय के पत्र संख्या L.O/2025/4/28-04-3925 00:00:00/477738 दिनांक-28.04.2025 के माध्यम से खनन सहारनपुर के तहसील बेहट के ग्राम अबूतालिबपुर गढ़ अहतमाल स्थित यमुना नदी आर०बी०एम० गाटा संख्या- 1 क्षेत्रफल एकड़ 37.00 हे० खनन क्षेत्र के सम्बन्ध में राहगति पत्र (एन०ओ०आई०) निर्गत किया गया है। ओ०ए०एम०-186/2016 सन्तत पाण्डेय ब्रह्म पर्यावरण वन, एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा० राष्ट्रीय न्याधिकरण द्वारा पारित आदेश 1 दिनांक 13.09.2018 एवं पर्यावरण, वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०एम० नं० L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रस्तावित खनन क्षेत्र की स्थिति निम्नवत् है:-

अ) प्रस्तावित क्षेत्र की परिधि से 500 मीटर की दूरी में, वर्तमान में, कोई खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण 0 से 05 हेक्टेयर तक है। अतः श्रेणी B-2 से आच्छादित नहीं होता है-NA

अथवा

ब) प्रस्तावित क्षेत्र की परिधि से 500 मीटर की दूरी में, वर्तमान में, कोई खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण 05 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी०-1 से आच्छादित नहीं होता है-NA

अथवा

स) प्रस्तावित खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र नहीं हैं। अतः परियोजना श्रेणी बी०-1 का कलस्टर नहीं बनता है। सम्बन्धित प्रकरण श्रेणी बी०-2 से आच्छादित नहीं होता है-NA

अथवा

द) प्रस्तावित खनन क्षेत्र ग्राम अबूतालिबपुर गढ़ अहतमाल स्थित यमुना नदी आर०बी०एम० गाटा संख्या- 1 क्षेत्रफल एकड़ 37.00 हे० की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र है:-

- 1) ग्राम अकबरपुर बांस अहतमाल, गाटा संख्या- 1 क्षेत्रफल-17.900 हे० (प्रस्तावित)
- 2) ग्राम शाहपुर बांस अहतमाल, गाटा संख्या- 1/1 क्षेत्रफल-15.600 हे० (प्रस्तावित)
- 3) ग्राम अलाउद्दीनपुर बांस अहतमाल, गाटा संख्या- 1/1 क्षेत्रफल-9.580 हे० (प्रस्तावित)
- 4) ग्राम महमूदपुर नंगली अहतमाल, गाटा संख्या- 1 क्षेत्रफल-15.700 हे० (प्रस्तावित)
- 5) ग्राम अरजी जावडी अहतमाल व मसूदपुर गढ़ अहतमाल, गाटा संख्या- 1 व 1 क्षेत्रफल-13.800 हे० (प्रस्तावित)
- 6) ग्राम नित्यानंदपुर अहतमाल व रौदमहमदपुर अहतमाल, गाटा संख्या- 1 व 1 म क्षेत्रफल-17.700 हे० (प्रस्तावित)
- 7) ग्राम शहजादपुर गढ़ अहतमाल, गाटा संख्या- 1 क्षेत्रफल-13.00 हे० (संचालित)
- 8) ग्राम बरथा कोरसी, गाटा संख्या- 1 क्षेत्रफल-36.00 हे० (संचालित)
- 9) ग्राम असलमपुर बरथा - खंड -1, गाटा संख्या- 1/1 म क्षेत्रफल-36.600 हे० (प्रस्तावित)
- 10) ग्राम असलमपुर बरथा - खंड -2, गाटा संख्या- 1/1 म क्षेत्रफल-28.160 हे० (प्रस्तावित)

उक्त खनन क्षेत्र 37.000 + 17.900 + 15.600 + 9.580 + 15.700 + 13.800 + 17.700 + 13.00 + 36.00 + 36.600 + 28.160 = 241.040 हे० (05 हे० से अधिक) है। संबंधित प्रकरण श्रेणी बी०-1 से आच्छादित होता है।

अथवा

ध) प्रस्तावित खनन क्षेत्र की परिधि से 500 मीटर की दूरी में 100हे० से अधिक निम्नांकित एकल खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण श्रेणी-ए से आच्छादित नहीं होता है-NA

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई०ए०सी० भारत सरकार/एन०आई० आई०ए०ए०, यू०पी०/डी०ई०आई०ए०ए० से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या में सम्मिलित कर लिया गया है।

*Rishang*  
22/5/25  
खान निरीक्षक  
सहारनपुर।

*Rishang*  
22/5/25  
खान अधिकारी  
सहारनपुर।



## ANNEXURE R-4

 **Services for Citizen**  
An Online Mining Services by Directorate of Geology and Mining, D.G.P.

प्रेषक,

निदेशक,  
भूतत्व एवं खनिकर्म निदेशालय, 30प्र0,  
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी  
Saharanpur

संख्या :- 2025/7/7/541441

दिनांक :- 2025-07-08

विषय :- पट्टाधारक श्री Khudrung Developers Private Limited Authorized Partner-Raj Kumar Sharma के पक्ष में स्वीकृत जनपद Saharanpur में तहसील Behat ग्राम-Abboo Talabpur Garh गाटा सं0- 1 क्षेत्रफल 37.0000 हे0 में उपखनिज सैंड/बजरी/बोल्डर मिला हुआ (आर० बी० एम०), के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय, उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री Khudrung Developers Private Limited Authorized Partner-Raj Kumar Sharma द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 2021 के नियम-35 के उपनियम (2) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 2025-07-08 को कर दिया गया है।

- 1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-
  - (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 60 (माह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 666000.00 खनिज का उत्पादन अनुमन्य किया गया है।
  - (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
  - (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
  - (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
  - (घ) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदुसार कार्यवाही की जायेगी।

*R.K. Sharma*



(क)

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।
2. खनन पट्टा स्थल पर फ्रस्ट एड बॉक्स व स्ट्रेचर रखे जायें।
3. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
4. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।
5. भारी मशीन एवं विस्फोटक का प्रयोग सक्षम विभाग द्वारा प्रदत्त अनुमोदन के सापेक्ष नियमानुसार किया जायेगा।
6. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2-

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

**नवीन कुमार दास** Signed by NAVEEN KUMAR DAS  
Date: 08 Jul 2025 13:07:02  
अपर निदेशक।

संख्या :- 2025/7/7/541441 (1)/मा० प्लान ,तद् दिनांक

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, 30प्र०, जनपद- Saharanpur
- 2- पट्टाधारक श्री Khudrung Developers Private Limited Authorized Partner-Raj Kumar Sharma नि० तहसील Behat जनपद Saharanpur
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, 30प्र०, लखनऊ।

भवदीय

**(नवीन कुमार दास)** Signed by NAVEEN KUMAR DAS  
Date: 08 Jul 2025 13:07:02  
अपर निदेशक।



# MINING PLAN

(Submitted Under Amended UP Minor Mineral Concession Rule 35(2))

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Under Amended Rule 35(6) & (7) of UP Minor Mineral (Concession) Rule 2021)

OF

## ABBOO TALABPUR GARH SAND/BAJRI/BOULDER(RBM)

Gata No. : 1

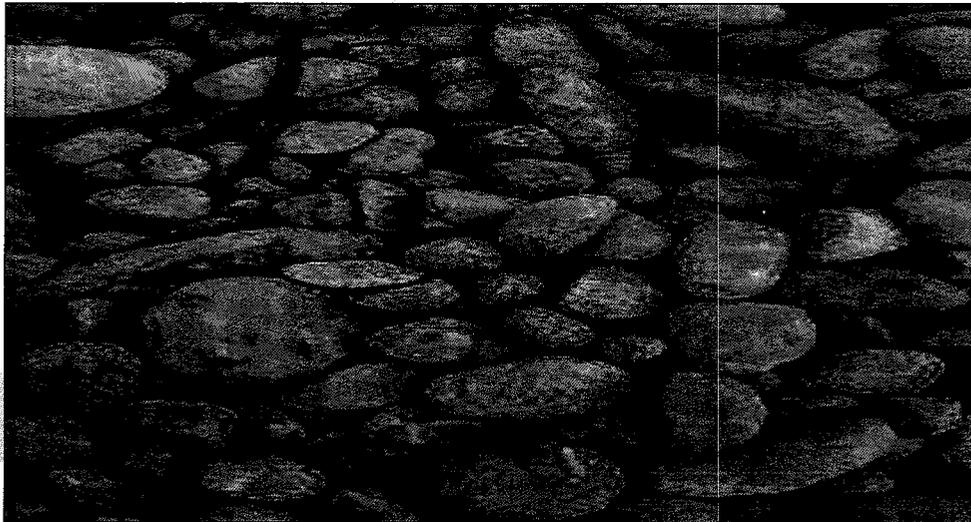
VILLAGE- ABBOO TALABPUR GARH, TEHSIL- BEHAT,  
DISTRICT- SAHARANPUR (U.P.)

LEASE AREA: 37.0000 Hectares (91.42 Acres)

PROPOSED QUANTITY AS PER LOI- 6,66,000 CUM/ YEAR

AREA CODE- 108986

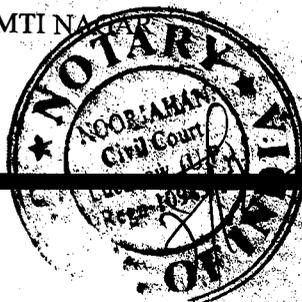
PLAN PERIOD-FIVE YEARS



### APPLICANT

**KHUDRUNG DEVELOPERS PRIVATE LIMITED**  
**AUTHORIZED PARTNER-RAJ KUMAR SHARMA**  
SECOND FLOOR C 43, SOMBANSI  
TOWER, VIBHUTI KHAND GOMTI NAGAR  
LUCKNOW

*Raj Sharma*



### Prepared By:

**SHAMIM MOHAMMAD**  
RQP/UPDGM/NO.-024/YEAR  
Validity up to 29.12.2026

Digitally signed by NAVEEN KUMAR DAS  
Date: 06/01/2025 13:07:01

## INTRODUCTION

Sand/Bajri/Boulder (RBM) is a “minor mineral”, which is defined as mineral meaning building stones, gravel, ordinary clay, ordinary sand other than sand used for prescribed purposes, and any other mineral which the Central Government may, by notification in the Official Gazette, declare to be a minor mineral; as per the Mines and Minerals (Development and Regulations) Act (MMDR Act). Under the current legal set up, administrative control over minor minerals is with the state governments, which have the powers to make rules to govern minor minerals. Accordingly, different state governments have made different rules for awarding, regulating and administering the sand concessions granted under those rules. Sand/Bajri/Boulder(RBM) is a widely used commodity whose demand is continuously increasing with increasing infrastructure development of the country, and is widely used across the country by common citizens. Sand is an essential mineral and is used along with cement primarily in construction. As per estimate, the demand of sand is around 700 million tonnes per annum and it is increasing at the rate of 6-7%. However, production and supply of Sand/Bajri/Boulder(RBM) is not uniform and its availability depends upon rain and replenishment rate of sand in rivers. Due to uncertainties in supply, the selling rate of the material varies significantly with shortages in supply leading to black marketing and illegal mining of the mineral. Consequently, there have been various judicial interventions with Supreme Court (SC) and National Green Tribunal (NGT) stepping in to control the situation. Further, the Ministry of Environment, Forest and Climate Change (MoEFCC) have released guidelines “*Sustainable Sand Mining Management Guidelines 2016*” to promote scientific mining of sand and encourage environmental friendly management practices in order to restore and maintain the ecology of the river and other sand resources. Also, guidelines emphasize on mapping Sand/Bajri/Boulder (RBM) resources at the district level, identification of appropriate sites for extraction, appraisal of the extraction process, putting in place the required environmental safeguards, and rigorous monitoring of the volume of extracted material. Special emphasis has been given on monitoring of the mined-out material, which is key to the success of environment management plan. And for that, use of IT and IT enabled services along with reengineering the existing processes has been made a part of the guidelines

R. Sharma



Application of mining lease for river Sand/Bajri/Boulder (RBM) over an area of **37.0000 hectares** situated in **village-Abboo Talabpur Garh, Tehsil- Behat, Distt-Saharanpur (U.P.)** was submitted on e-tendering portal in the office of District Magistrate, Saharanpur.

State Govt. has given its consent vide letter no. **LOI/2025/4/28-04-2025 00:00:00/477738** for the exploitation of Sand/Bajri/Boulder (RBM) for a period of five years having production capacity **6,66,000 cum**. Copy of Consent letter (LOI) is enclosed as **Annexure No. 1**.

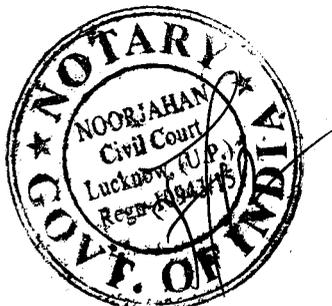
As per Ministry and Environment Forest climate change (MOEF Govt. of India), the monsoon period has been considered for three months and no mining & allied activities shall be carried out during monsoon period. The mining activity shall be recommenced during post monsoon period.

Mining Plan & Progressive Mine Closure Plan is being submitted per UP Minor Mineral Concession Rule 35(1)(2) & Under Amended Rule 35 (1) & (2) of UP Minor Mineral (Concession) Rule 2021).

*R. Sharma*



MIN



## CHAPTER-1

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**1.0 GENERAL:**

**A) NAME OF THE CONTRACTOR WITH COMPLETE ADDRESS:**

**Khudrung Developers Private Limited**

**Authorized Partner-Raj Kumar Sharma**

Second Floor C 43, Sombansi Tower, Vibhuti Khand Gomti Nagar Lucknow.

**B) STATUS OF LESSEE: Firm/Company**

**C) MINERAL, OCCURRING IN THE AREA & WHICH LESSEE INTENDS TO MINE**

Sand/Bajri/Boulder(RBM)

**D) Period for which the mining lease/Plan period is proposed to be granted:**

Five years

**E) Name of R.Q.P. preparing the mining plans:**

SHAMIM MOHAMMAD

RQP/UPDGM/NO.-024/YEAR 2021

**Validity up to 29.12.2026**

Copy of RQP registration is enclosed

*Raj Kumar*



## CHAPTER-2

## 2.5 LOCATION AND ACCESSIBILITY:

- (a) **Details of area (with location map):** The proposed mining lease area is located village- Abboo Talabpur Garh at River Bank of Yamuna, Tehsil: Behat in District Saharanpur, Uttar Pradesh.

**District and State:** Saharanpur, Uttar Pradesh  
**Tehsil:** Behat  
**Ghat/Village:** Abboo Talabpur Garh  
**Gata No./ Plot No./Khand No.** 1

Copy of Khasra Map/khasra details is enclosed as **Annexure No. 2.**

**Lease Area (Hact.):** 37.0000 Hectares (91.42Acres)

**Whether the area is recorded to be in forest (please specify whether protected, reserved etc.)** The lease area is free from forest land.  
**Ownership/Occupancy:** The land is owned by State Govt. & state Govt. has given its concert for the exploitation of Sand/Bajri/Boulder (RBM).

**Existence of public road /railway line, if any nearby and approximate distance:** About 4.50kmsE major district road present near the site.

**Latitude and longitude:** Geographical coordinates of the lease area is given in

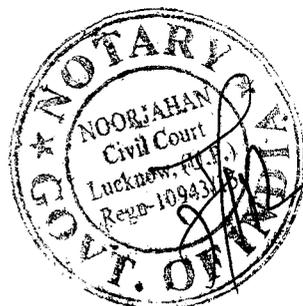
**Table No.1**

**Land use Pattern (Forest agricultural Barren, Barren etc.):** The area is agricultural land the existing land use of area is given below:

S. No.	Land use	waste land (Acre)	Forest Land (Acre)	Barren land (Acre)	Grazing Land (Acre)
1	Mining pits Quarry	-	-	-	-
2	Approach Road	-	-	-	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	91.42	-	-	-
	<b>Total</b>	<b>91.42</b>	-	-	-

- b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available the area should be shown on an accurate sketch map on a scale of 1:50000. Location map attached showing lease (**Plate No. 1**)

*Rishma*



**INFRASTRUCTURAL – FACILITIES:****a) Roads:**

About 4.50kmsE major district road present near the site.

**b) Water Supply:**

The people of the area are dependent on handpumps and tube wells for water. They use the well water both for agriculture and household purpose.

**Electrification:**

Nearest village has electricity connection while lease area is not connected with electricity.

**c) Educational – Facilities:**

Private primary school & high school is at Behat. Saharanpur is the Center of the Higher Education.

**d) Health Service:**

The Primary Health Centre is at Behat. Govt. Hospital & Nursing homes are at Saharanpur town.

**e) Postal – Facilities:**

The nearest post office is at Behat.

**f) Transport:**

The village is well connected by local bus services. About 4.50kmsE major district road present near the site.

*Alshameer*



Table No.1

## GPS COORDINATE OF LEASE AREA (37.0000 Ha)

Pillar	Latitude	Longitude
A	30°14'41.78"N	77°31'38.30"E
B	30°14'49.46"N	77°31'21.34"E
C	30°15'16.20"N	77°31'36.25"E
D	30°15'11.96"N	77°31'46.05"E

Position of mRL's	mRL
Highest mRL	312
Lowest mRL	309
Zero level	305

*R. Sharma*

सत्यमेव जयते



## CHAPTER-3

### 3.0 GEOLOGY AND EXPLORATION:

- a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

#### TOPOGRAPHY:

The area has mild sloped & the highest level of area is 312mRL while the lowest level is 309mRL. The topography of the area is shown in **Plat no.3**.

#### REGIONAL GEOLOGY:

Saharanpur District in the northern most of the districts of Uttar Pradesh State, India. Bordering the State of Haryana, Himachal Pradesh and Uttarakhand and close to the foothills of Shivalik range, it lies in the state of Uttar Pradesh. Saharanpur District forms part of Saharanpur Commissionary and it is commissionary Head Quarter. Pin code of Saharanpur is 247001. Saharanpur is famous in the World for its cottage industries, wood carving and historical heritage. Shakumbhari devi temple and Islamic education centre Darul Uloom is famous in the World.

District Saharanpur lies in the extreme uppermost corner of Ganga Yamuna doab region. The district is bounded in west of river Yamuna & Haryana, Uttarakhand to the northern east and district Muzaffar Nagar and Shamli to its South. It extends from latitude 29° 34'N- 30°24'N Longitude 77° 7'E-78° 12'E having an geographical area of 3860 Sq. Km.

District Saharanpur is well Connected with railway, Highways. Driving Distance between Saharanpur to India's capital New Delhi is 186 Km and aerial distance in 151 Km. Sarsawa Airport is in the district but it is not in commercial use. Jolly Grant Air Port in Uttarakhand is about 100 km from Saharanpur.

#### Geology of District Saharanpur

District Saharanpur lies in the extreme uppermost corner of Ganga Yamuna doab region. The district is bounded in west by river Yamuna & Haryana, Uttarakhand to the northeast and district Muzaffarnagar to its south. It extends from Latitude-29°24' N & Longitude- 77°07' E-78°12'E having an geographical area of 3860 sq. km.

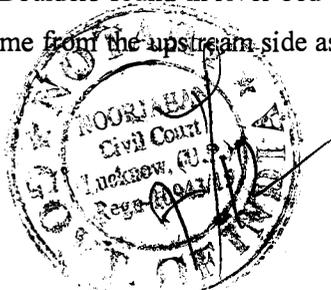
The area is mostly covered by recent river filled sediments. Sandstone is exposed in the north eastern part. Yamuna fault is present in the north along the Yamuna River.

#### LOCAL GEOLOGY

The region does not have much potential in mineral resources except river bed minerals. Boulders of Limestone and sand stone found in the river bed are the only main minerals. Limestone is found in the Shivalik hills. Stones are hard enough to be used for building purposes and are found in Shivalik's streams. The saline efflorescence which is known by the name of Rah is found in the low lying tract and in the canal irrigated areas.

River Sand, Bajri and Boulders found in river bed is an alluvium deposit formed as a result of transportation of the same from the upstream side as far as back from where the river originates

*Rishman*



and sediments are river borne and got deposited along course of river bed and side materials along its course. So, these sediments are rivers borne and got deposited along course of river bed and its flood plains with bigger sized fraction at the floor with graded and lighter/smaller fraction as upper layers. The sequences of formation observed with varying thickness are as follows:

- Silt (inseparable from main body of sand)
- Sand (1 mm to 2.5mm size)
- Bajri (2.5mm to 6mm size)
- Boulders (Large size)

The depth extension of deposit is more than 5 m. as judged from trail pit. The southern part of the district is flood plain area and mainly comprises of alluvial soil. Major Rivers-Yamuna, Hindon & its tributaries.

Mining of sand, Bajri and Boulders is being done since long time. River borne sediments are deposited all along the river-bed and are very well exposed on the surface. Moreover, these sediments are accumulated/ replenished every year during rainy season by river-waters to almost equal to extracted level and sometimes more depending on the intensity of rains on the upstream side.

#### DETAILS OF EXPLORATION:

##### a) Already carried out in the area:

Area is fresh no pit is present.

##### b) Proposed to be carried out:

The existence of Sand/Bajri/Boulder (RBM) is already established in the area & grade & depth persistency has been already probable in the area is too small, therefore no future exploration shall be carried out.

#### METHOD OF ESTIMATION OF RESERVE:

The area of Mining Lease and the average thickness of mineral is multiplied to get the volume Mineable reserve has been estimated by leaving 2.5m or 10% distance from river water of total river width as per '*Sustainable Sand Mining Management Guidelines*', 2016', therefore mining shall be carried out within proved zone.

#### GEOLOGICAL RESERVES:

All the Quantities of Sand/Bajri/Boulder(RBM) occurring 3.0m below surface has been considered as under proved category (111). The summary of reserves is as below:

Classification of Lease Area	Area	Unit
Total Lease Area	370000	sqm
Average Thickness taken	3	m
<b>Total Geological Reserve</b>	<b>1110000</b>	<b>cum</b>

R. Sharma



**MINEABLE RESERVE:**

- Mineable reserve has been considered as 60% approx. of Geological Reserves after applying the principals of SSMG-2016, Safety Zones, and Water submerged area (if any).
- The Geological Reserve comes to **1110000** cum and mineable reserves comes to **732496**cum.
- The proposed production as approved in DSR and granted in LOI is **6,66,000** cum which is within the sustainable limits of mineable reserves of 732496cum.

The description of the lease Area and mineable reserve is as follows

<b>Classification of Lease Area</b>		<b>Area</b>	<b>Unit</b>
A	Total Lease Area	<b>370000</b>	<b>sqm</b>
B	Water submerged area	0	<b>sqm</b>
C	Area comes under SSMG 2016 for the safety of River	56083	<b>sqm</b>
D	Area after leaving 7.5 m safety zone	18904	<b>sqm</b>
E	Total Workable Area F=(C-D-E)]	295013	<b>sqm</b>

**ESTIMATION OF MINABLE RESERVE**

<b>Bench level</b>	<b>Area (sqm)</b>	<b>Depth (m)</b>	<b>Volume of Sand/Bajri/Boulder(RBM) (cum)</b>	<b>Closing balance in (cum)</b>	<b>Sealable Reserve in (cum)</b>
312-311	295013	1.0	295013	0	295013
311-310	292493	1.0	292493	0	292493
310-309.5	289980	0.5	144990	66496	78494
<b>Total</b>	<b>788687</b>		<b>732496</b>		<b>666000</b>

*Rishama*



## CHAPTER-4

## 4.0 MINING:

- a) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

**Existing Method of mining:**

It is new case of mining lease & at present no mining is being carried with the lease area.

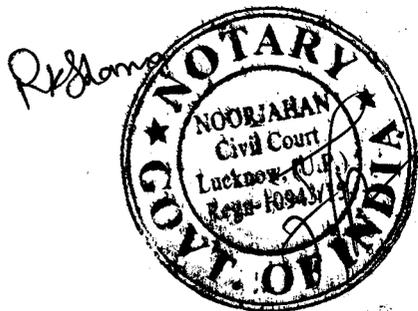
- b) **Proposed method of mining:**

It will be a opencast, manual/semi-mechanized (OTFM – Other than fully mechanized) mine. Sand/Bajri/Boulder(RBM) shall be exploited with deployment of OTFM - Other Than Fully Mechanized machines like Light Earth Moving Machines (LEMM), Bar Scrapper / Loader as well as with conventional hand tools. Exploited Sand/Bajri/Boulder(RBM) shall be loaded with the help of Loader into trucks/dumpers/tippers/tractor Trolleys. Proposed height & width of benches shall be kept 1.0m & 10.0m respectively over all pit slopes shall be maintained equal or less than 16°. *Depth of pits shall be increased upto 3.0m from surface according to deposition of Sand/Bajri/Boulder(RBM) but mining will be confined above the water table. Ground water table should not be intercepted by the proposed mining.* Mining shall be carried out without adoption of drilling & blasting. The exploited Sand/Bajri/Boulder(RBM) shall be loaded into tractor trolleys with the help of loaders into Truck, tractors trolleys & dispatched to various parties. Ultimate depth of pit shall be kept 2.5m from the surface.

Indicate quantum of development of production expected as in table below:

Year	Over burden (cum)	ROM Sand/Bajri/Boulder(RBM) (cum)	Saleable Sand/Bajri/Boulder(RBM) (cum)
1 <sup>st</sup>	-	666000	666000
2 <sup>nd</sup>	-	666000	666000
3 <sup>rd</sup>	-	666000	666000
4 <sup>th</sup>	-	666000	666000
5 <sup>th</sup>	-	666000	666000
<b>Total</b>	-	<b>3330000</b>	<b>3330000</b>

- The lease is located on Yamuna river (as shown in the Google Map Plate) where RBM is deposited as per natural principals. Since Yamuna is a perennial river it is observed that it has a replenishment tendency on year-on-year basis which depends on the factors such as annual rainfall, catchment area and river velocity.
- The lease was investigated by site visit and the assessment of minable reserve for the first year was found to be appropriate as per the sanctioned production in the LoI and Replenishment study Report.
- For rest years the assessment of minable reserve/mineral potential shall be done on the basis of replenishment studies as per the Terms and Conditions of Environmental Clearance Letter.



c) **Attach Individual plans & sections:****I Year:**

Proposed Height & width of benches shall be kept 1.0m, 1.0m, 0.5m & 10m & respectively & all quantities shall be exploited. During the year 6,66,000 cum Sand/Bajri/Boulder(RBM) shall be exploited is as below:

Bench level	Area (sqm)	Depth (m)	Volume of Sand/Bajri/Boulder(RBM) (cum)	Closing balance in (cum)	Sealable Reserve in (cum)
312-311	295013	1.0	295013	0	295013
311-310	292493	1.0	292493	0	292493
310-309.5	289980	0.5	144990	66496	78494
<b>Total</b>	<b>788687</b>		<b>732496</b>		<b>666000</b>

The pit position showing the advancement of faces & section is shown on **Plate No.5.**

**II Year:**

Proposed Height & width of benches shall be kept 1.0m, 1.0m, 0.5m & 10m & respectively & all quantities shall be exploited. During the year 6,66,000 cum Sand/Bajri/Boulder(RBM) shall be exploited is as below:

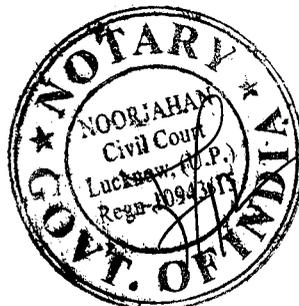
Bench level	Area (sqm)	Depth (m)	Volume of Sand/Bajri/Boulder(RBM) (cum)	Closing balance in (cum)	Sealable Reserve in (cum)
312-311	295013	1.0	295013	0	295013
311-310	292493	1.0	292493	0	292493
310-309.5	289980	0.5	144990	66496	78494
<b>Total</b>	<b>788687</b>		<b>732496</b>		<b>666000</b>

**III Year:**

Proposed Height & width of benches shall be kept 1.0m, 1.0m, 0.5m & 10m & respectively & all quantities shall be exploited. During the year 6,66,000 cum Sand/Bajri/Boulder(RBM) shall be exploited is as below:

Bench level	Area (sqm)	Depth (m)	Volume of Sand/Bajri/Boulder(RBM) (cum)	Closing balance in (cum)	Sealable Reserve in (cum)
312-311	295013	1.0	295013	0	295013
311-310	292493	1.0	292493	0	292493
310-309.5	289980	0.5	144990	66496	78494
<b>Total</b>	<b>788687</b>		<b>732496</b>		<b>666000</b>

*R. Shama*



**IV Year:**

Proposed Height & width of benches shall be kept 1.0m, 1.0m, 0.5m & 10m & respectively & all quantities shall be exploited. During the year 6,66,000 cum Sand/Bajri/Boulder(RBM) shall be exploited is as below:

Bench level	Area (sqm)	Depth (m)	Volume of Sand/Bajri/Boulder(RBM) (cum)	Closing balance in (cum)	Sealable Reserve in (cum)
312-311	295013	1.0	295013	0	295013
311-310	292493	1.0	292493	0	292493
310-309.5	289980	0.5	144990	66496	78494
<b>Total</b>	<b>788687</b>		<b>732496</b>		<b>666000</b>

**V Year:**

Proposed Height & width of benches shall be kept 1.0m, 1.0m, 0.5m & 10m & respectively & all quantities shall be exploited. During the year 6,66,000 cum Sand/Bajri/Boulder(RBM) shall be exploited is as below:

Bench level	Area (sqm)	Depth (m)	Volume of Sand/Bajri/Boulder(RBM) (cum)	Closing balance in (cum)	Sealable Reserve in (cum)
312-311	295013	1.0	295013	0	295013
311-310	292493	1.0	292493	0	292493
310-309.5	289980	0.5	144990	66496	78494
<b>Total</b>	<b>788687</b>		<b>732496</b>		<b>666000</b>

**Attach supporting composite plan & section showing pit layout, dumps, stacks of subgrade mineral, if any etc. :**

The Geological section showing lay out faces is shown in **Plate No. 7.**

**(d) Indicate proposed rate of production when the mine is fully developed & the expected life of mine & the year from which effected.**

It is a river bed deposit and mined out area shall be replenished each year during monsoon period and depth of quarry shall be filled back by river Sand/Bajri/Boulder(RBM) each year. Therefore it is not practically forecast the anticipated life of mine.

**e) Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.**

**CONCEPTUAL PLAN:****Time Frame of Completion of Exploration:**

**Exploration as on date:** No exploration has been carried out within lease area.

**Exploration during plan period:**

The depth persistency & strike continuity & grade of Sand/Bajri/Boulder(RBM) has been already established & lease area is too small therefore no future exploration is proposed.

**Conceptual Period:**

*Rukhama*



The lease area is for small & depth persistence, grade & strike continuity has been established. Mining shall be carried out up to 2.5m depth from surface therefore no future exploration shall be carried out at the end of conceptual stage.

#### Anticipated life of mine

It is a river bed deposit and mined out area shall be replenished each year during monsoon period and depth of quarry shall be filled back by river Sand/Bajri/Boulder(RBM) each year. Therefore it is not practically forecast the anticipated life of mine.

#### Waste Management:

The area is devoid of soil cover, therefore generation of top soil shall be nil. All quantities of Sand/Bajri/Boulder(RBM) to be exploited shall be saleable. Therefore no question arises for waste management.

#### Post Mining Land use:

The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	Head	At present (Acre)	At the end of plan period (Acre)	At the end of conceptual period of mine (Acre)
a)	Total area excavated (broken)	-	91.42	91.42
b)	Area fully mined out	Nil	-	91.42
c)	Area fully rehabilitated by replenish	Nil	-	91.42
d)	Area rehabilitated by afforestation	Nil	-	-

#### II Dump area:

Sl. No	Head	At present (Acre)	At the end of Plan period (Acre)	At the end of conceptual period of mine (Acre)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

#### III Others:

Sl. No	Head	At present (Acre)	At the end of Plan period (Acre)	At the end of conceptual period of mine (Acre)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under road	Nil	Nil	Nil
c)	Area under green belt (i.e. plantation on area other than dump & backfilled area)	Nil	Nil	Nil

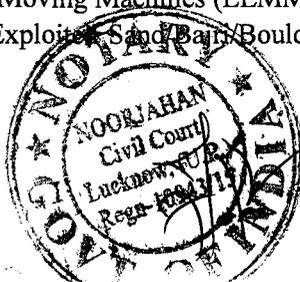
Conceptual Plan & section is shown in **Plate No.8**

#### (f) Open Cast Mines:

##### i) Describe briefly giving salient features of the mode of working (mechanised, semi mechanised, manual):

It will be an opencast, semi-mechanized (OTFM – Other than fully mechanized) mine. Sand/Bajri/Boulder (RBM) shall be exploited with deployment of Other than fully mechanized machines like Light Earth Moving Machines (LEMM) like Bar Scrapper / Loader as well as with conventional hand tools. Exploitation of Sand/Bajri/Boulder (RBM) shall be loaded with the help of

*R. Sharma*



Loader into trucks/dumpers/tippers/tractor Trolleys. Mining shall be carried out from top to down ward though the formation of benches. The height & width of benches shall be kept 1.0m 1.0m,0.5,& 10.0m respectively with ultimate pit shape shall be equal or less than 16°. Approach road having width 4m & gradient 1:10 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to down word. It will be advanced towards worth north east, south provided east & east directions. Approach road shall be provided to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore no proposed has been for its separate staking.

iii) Extent of mechanization: The mining operation will be semi-mechanized. Following machineries shall be deployed for the exploitation & transportation of Sand/Bajri/Boulder(RBM) as per requirement:

1. Scrapper/LEMM/Loader
2. Truck dumper/tipper
3. Tractor Trolleys
4. Water sprinkler
5. Other light Vehicles
6. Spade, shovels, mattocks, chisel etc.

*Rakshana*



## CHAPTER-5 & 6

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### 5.0 BLASTING:

No drilling & blasting shall be undertaken for Sand/Bajri/Boulder(RBM) mining.

### 6.0 MINE DRAINAGE:

#### a) Likely depth of water table based on observations from nearby wells and water bodies:

River Yamuna exists in the vicinity of applied area & water level of river is 305mRL. Working expected to be 2.5m above the water level of river during next five years.

The water level of river Yamuna is 305mRL & mining activities shall be carried out above the water table & mining activities shall be restricted upto 309.5mRL.

#### b) Working expected to be 2.5m above the river water level during next five years.

During next five years, the mine working will be confined up to 309.5mRL. Water table will not be interested by mining operations.

#### c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 309.5mRL, hence water table will be not be encountered by mining activities during next five years.

*Rishama*



**CHAPTER-7 & 8****7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:**

- a) **Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next five years:**

No soil will be generated during plan Period; therefore, no proposal has been envisaged for its separate stacking.

- b) **Land chosen for disposal of waste with proposed justification.**

No top soil shall be generated during mining activities; therefore, no proposal has been envisaged for its separate stacking.

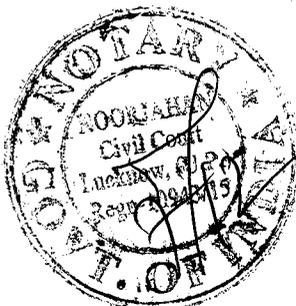
- c) **Attach a note indicating the manner of disposal, and configuration, sequence of buildup of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.**

As stated earlier no waste shall be generated during plan period, therefore no proposal has been given for disposal of waste & its configuration along with its protective measures.

**8.0 USE OF MINERAL:**

The Sand/Bajri/Boulder (RBM) will be used for making buildings, bridges, infrastructure etc. The Sand/Bajri/Boulder (RBM) is a mixture of small, medium and large sized mineral which is supplied to local, nearby crushers from where it is supplied in market after processing.

*R. Sharma*



## CHAPTER-9

**9.0 OTHER:****9a) Site Services**

The following site services will be provided:

- i) Office
- ii) Drinking water shed
- iii) Rest shelter
- iv) First Aid Centre
- v) Store

**9b) Employment Potential**

Thus category-wise employments will be as below:

Mining Engineer (Part time)	:	01
Geologist	:	01
Foreman	:	01
Operators/Drivers	:	09
Other staff/workers	:	26
<b>Total:</b>		<b>38</b>

*R. Khanna*



## CHAPTER-10

**10.0 MINERAL PROCESSING:**

- a) **If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing/ beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),**

The entire area consists of Sand/Bajri/Boulder (RBM) & sent to nearby crushers so no beneficiation of mineral processing will be required.

- b) **Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)**

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

- c) **A flow sheet or schematic diagram of the processing procedure should be attached.**

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

- d) **Specify quantity and type of chemicals to be used in the processing plant.**

No chemicals will be required.

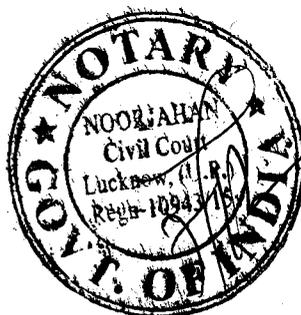
- e) **Specify quantity and type of chemicals to be stored on site / plant.**

No chemical will be stored on the site / plant.

- f) **Indicate quantity (cum per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.**

No water is required for mining and processing hence no disposal of water and extent for recycling is required.

*R. K. Sharma*



## CHAPTER-11

### 11.0 ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(I) Land Use:

The existing land use of the area is almost hundred percent waste land.

The existing land use is given in tabular form:

Sr. No.	Land use	waste land (Acre)	Forest Land (Acre)	Barren land (Acre)	Grazing Land (Acre)
1	Mining pits Quarry	-	-	-	-
2	Approach Road	-	-	-	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	91.42	-	-	-
	<b>Total</b>	<b>91.42</b>	<b>-</b>	<b>-</b>	<b>-</b>

(II) Water Regime:

The River Yamuna is perennial. The depth of water table is about 15m below: general ground level & tapped in tube wells provides sufficient water round the year.

(iii) Fauna:

Amphibians and reptiles are common in such type of habitat found in the area. Species of fishes like Indian Rohu are commonly found.

Flora:

The main forest species found in the districts are: Teak, , mango, Neem, Chandan etc.

(iv) Quality of ambient air noise level and water:

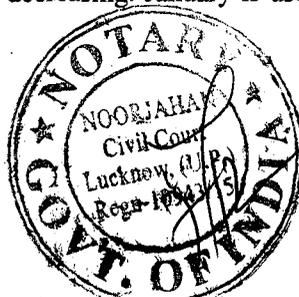
The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO<sub>2</sub>, NOX will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any place.

The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps is dug in the villages.

(v) Climatic Conditions:

May is the hottest month with mercury shooting upto 43-44°C. With the advance of monsoon by mid June, temperature starts decreasing. January is usually the coldest month with temperature going upto 2-3°C.

*R. Sharma*



**Rainfall & Humidity:**

The average annual rainfall is 891 mm in the month of July. The climate is typical subtropical characterized by long and intense summers. About 80% of the annual rainfall is received from south-west monsoon. The relative humidity is highest in August about 85% and lowest in April.

**vi) Human Settlement:**

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the four castes. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc.

**Occupation:**

Agriculture remains the main occupation in this area. Study reveals that within 5 Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

**(vii) Public building, places of worship and monuments:**

None of the above important features are within the lease hold or in close proximity of lease hold.

**(viii) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:**

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

**(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next five years.****(i) Land use:**

The area likely to be degraded due to quarrying, pitting & roads:

The impact on the land form or Physiography will be limited to the modification of the slope. The landscape and land use will undergo a radical change due to open cast mining. The impact during next five years is limited as benches will be formed. Besides these benches, roads will also modify the Physiography.

**(ii) Air Quality:**

The average concentration of suspended particulate matter along with SO<sub>2</sub>, NO<sub>2</sub> is raised in surrounding area. The raised dust causes the problem of visibility on the haul road, which, in turn affects the average vehicle speed.

**(iii) Water Quality**

It has already been mentioned that water table does not have any relevance in this terrain. The water table in this area is found about 15m below the ground level. The working during next five years will be confined 2.5 m below the surface level therefore no impact on water quality will be observed.

R.K. Sharma



**(vi) Noise Level:**

It has been explained earlier that proposed mining is of open cast semi-mechanized mine without drilling & blasting. Exploitation of Sand/Bajri/Boulder (RBM) shall be carried out with deployment of excavator as well as with conventional hand tools.

**(v) Vibration level:**

It has been mentioned that Mining shall be carried out without adoption of drilling & blasting therefore no impact on vibration level shall be envisaged.

**(vi) Water Regime:**

The River Yamuna is perennial drainage exists in the vicinity of lease area. During monsoon, water entered within lease area & after over the monsoon water drain down the slope & only Sand/Bajri/Boulder (RBM) accumulated in the area which shall be exploited after monsoon period therefore no significant impact on surface water will be made. However, due to excavation some changes in base flow may occur but then it has been proposed that mining will be done in shallow depth so that it will not touch the water regime.

**(vii) Socio-Economics:**

Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration in this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed. The activity will also provide indirect employment by way of shopkeepers, dhabas and truck drivers etc.

**(viii) Historical Monuments etc.:**

No historical monuments exist surrounding the lease hold.

**(c) Attach an Environmental Management Plan supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas.****- Temporary storage and utilization top soil :**

The area is devoid of soil cover therefore generation of top soil shall be nil & no proposal has been given for its temporarily storage & its utilization.

**II. Year wise proposal for reclamation of land affected by abandoned quarries and halled mining activities during next five years period:**

Mining shall be suspended during monsoon period & all mined out pits shall be replenished with flood water & area will restore its original topography.

**4. Stabilisation and vegetation of dumps along with interburden dumps management year wise for initial five years:**

The area is devoid of soil cover therefore generation of top soil shall be nil & no proposal has been given for its temporarily storage & its utilization.

**5. Measures to Control erosion/sedimentation of water courses:**

No drainage or water course will be disturbed due to mining. The area consists of waste land & during monsoon period the mining operation shall be suspended. Therefore no question arises to control erosion/sedimentation of water courses.

*Rishma*



**6. Treatment and disposal of water from mine:**

Mining shall be carried out upto depth of 2.5m from surface & mined out pit shall be submerged by flood water during monsoon period. No mining activities shall be carried out during monsoon period Therefore no question arises to disposal of water from mine.

**7. Measures for minimizing adverse effects on water regime:**

It has already been stated that mining will not go beyond 2.5m depth & no water regime will be disturbed during plan period. Howe ever mining operation will be suspended during monsoon period.

**8. Protective measures for ground vibration/air blast caused by blasting:**

As the proposed method of mining is semi-mechanized method. No drilling & blasting shall be required. The impact on this aspect is negligible.

**9. Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:**

No such feature exists within the lease area.

**10. Socioeconomic beneficiate out of mining:**

The scale of operation is limited with 90% local employment. Hence some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, shop keepers dhaba walas etc.

Rishma

रिश्मा कश्यप



## PROGRESSIVE MINE CLOSURE PLAN

### 1.0. Introduction:

**Khudrung Developers Private Limited**

**Authorized person- Raj Kumar Sharma**

Second Floor C 43, Sombansi Tower, Vibhuti Khand Gomti Nagar Lucknow.

### b). Location:

The proposed mining lease area is located Village Abboo Talabpur Garh at River Bank of Yamuna, Tehsil: Behat in District Saharanpur, Uttar Pradesh. The location plan is enclosed as **Plate No. 1**

### c). Extent of Lease area:

**37.0000 Hectares (91.42Acres)**

### d). Type of lease area:

Total area is waste land & it is free from forest land

### e). Present land use pattern:

The existing land use is given below:

Sr. No.	Land use	waste land (Acre)	Forest Land (Acre)	Barren land (Acre)	Grazing Land (Acre)
1	Mining pits Quarry	-	-	-	-
2	Approach Road	-	-	-	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	91.42	-	-	-
	<b>Total</b>	<b>91.42</b>	<b>-</b>	<b>-</b>	<b>-</b>

### f). Method of mining and mineral processing:

#### Proposed Method of Mining:

It will be an opencast, semi-mechanized (OTFM – Other than fully mechanized) mine. Sand/Bajri/Boulder (RBM) shall be exploited with deployment of OTFM - Other Than Fully Mechanized machines like Light Earth Moving Machines (LEMM), Bar Scrapper / Loader as well as with conventional hand tools. Exploited Sand/Bajri/Boulder (RBM) shall be loaded with the help of Loader into trucks/dumpers/tippers/tractor Trolleys. Proposed height & width of benches shall be kept 1.0m & 10.0m respectively over all pit slope shall be maintained equal or less than 16°. *Depth of pits shall be increased upto 3.0m from surface according to deposition of Sand/Bajri/Boulder (RBM) but mining will be confined above the water table. Ground water table should not be intercepted by the proposed mining.* Mining shall be carried out without adoption of drilling & blasting. The exploited Sand/Bajri/Boulder (RBM) shall be loaded into tractor trolleys with the help of loaders into Truck, tractors trolleys & dispatched to various parties. Ultimate depth of pit shall be kept 3.0m from the surface.

R Sharma



**1.1. Reasons for Closure:**

At present there is no foreseeable reason regarding closure of mine. The progressive mine closure plan is being submitted Under Amended Rule 35 (6) & (7) of UP Minor Mineral (Concession) Rule 2021.

**1.2. Statutory Obligations:**

No statutory obligations have been imposed by any Govt. Agency, Private Institutions, NGOs, Court. Etc., in this lease area.

**1.3. Closure plan preparation:****a). Name and address of the Lessee:**

**Khudrung Developers Private Limited**

**Authorized Partner-Raj Kumar Sharma**

Second Floor C 43, Sombansi Tower, Vibhuti Khand Gomti Nagar Lucknow

**b). Name, address & Registration No. of R. Q. P.**

SHAMIM MOHAMMAD

RQP/UPDGM/NO.-024/YEAR 2021

**Validity up to 29.12.2026**

Copy of RQP registration is enclosed (**Annexure No. 02**)

**c). Name of the executing agency:**

The contractor shall execute himself the provision of mine closure plan.

**2.0 Mine Description:****i) Topography:**

The area has mild sloped & the highest level of area is 312mRL while the lowest level is 309mRL.

**DETAILS OF EXPLORATION:****a) Already carried out in the area:**

It is fresh case of mining lease. Therefore, no mining activities exists in the lease area.

**b) Proposed to be carried out:**

The existence of Sand/Bajri/Boulder (RBM) is already established in the area & grade & depth persistency has been already proved in the area the area is too small; therefore, no future exploration shall be carried out.

**2.1 Reserves:**

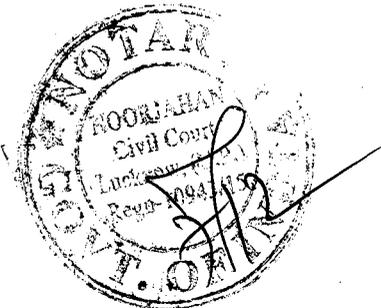
Reserves are given in chapter 3 of mining plan.

**2.2 Mining Method:****a) Existing Method of mining:**

It is new case of mining lease & at present no mining is being carried with the lease area.

**b) Proposed method of mining:**

*Rajshana*



It will be an opencast, semi-mechanized (OTFM – Other than fully mechanized) mine. Sand/Bajri/Boulder(RBM) shall be exploited with deployment of OTFM - Other Than Fully Mechanized machines like Light Earth Moving Machines (LEMM), Bar Scrapper / Loader as well as with conventional hand tools. Exploited Sand/Bajri/Boulder(RBM) shall be loaded with the help of Loader into trucks/dumpers/tippers/tractor Trolleys. Proposed height & width of benches shall be kept 1.0m & 10.0m respectively over all pit slope shall be maintained equal or less than 16°. *Depth of pits shall be increased up to 3.0m from surface according to deposition of Sand/Bajri/Boulder(RBM) but mining will be confined above the water table. Ground water table should not be intercepted by the proposed mining.* Mining shall be carried out without adoption of drilling & blasting. The exploited Sand/Bajri/Boulder(RBM) shall be loaded into tractor trolleys with the help of loaders into Truck, tractors trolleys & dispatched to various parties. Ultimate depth of pit shall be kept 2.5m from the surface.

**2.3 Mineral beneficiation:**

No mineral beneficiation will be under taken for next five years. The Sand/Bajri/Boulder (RBM) shall be exploited with deployment of scrapper as well as with conventional hand tools & loaded in tractor trolley/tippers & transport to parties.

**3.0 Review of implementation of mining plan / scheme of mining including five years progressive closure plan up to the final closure of mine:**

At is fresh grant case of mining lease it is therefore premature to make any comments about review of implementation.

Rishama



**4.0 Closure Plan:****4.1 Mined out land:**

Mining is proposed in government land. The mining will commence from the upper level and advance towards lower levels. As the pit shall reach the maximum economical depth (2.5m) from surface, backfilling will commence the reclamation will be undertaken in such a manner that original land use will be restored.

The area already degrades due to mining & likely to be used during next five years is given below:

Activities	Area already used (Acre)	Area likely to be used in mining (Acre)
Pits & quarries	-	91.42
Approach road	-	-
Top soil Stack	-	-
Interburden dump	-	-
Backfilled pit	-	-
<b>Total</b>	-	<b>91.42</b>

The year wise proposal for reclamation is shown in **Plate Nos. 5**. The year wise mined out activities is given below:

**(A) Mining:**

Sl.No.	Activities	Area(Acre)
1.	Area already broken up	-
2.	Area already backfilled /reclaimed	-
Sl.No.	Activities	Area(Acre)
1.	Additional area proposed to be broken during next five years	<b>91.42</b>
2.	Additional area proposed to be replenished with flood water	<b>91.42</b>

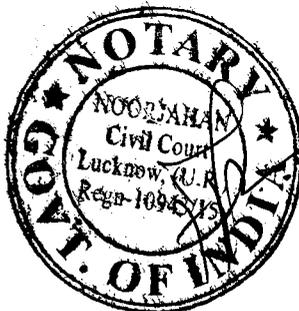
**(B) Dump:**

Sl.No.	Activities	Area(Acre)
1.	Area already covered by dump	Nil
2.	Additional area to be covered by soil stack	-
3.	Additional area to be covered by interburden dump.	Nil
4.	Dump area to be covered by protective measures	-

**(C) Plantation:**

Sl.No.	Activities	Area(ha)
1.	Area already covered under plantation	-
2.	Area proposed to be covered under plantation in next five years (with in area)	0.05
<b>Total</b>		<b>0.05</b>

Rishama



**4.2 Water Quality Management:**

The river Yamuna is perennial exists in the vicinity of area & other seasonal Nalla exists with in the area the mined out shall be filled back with available top soil. The rain water accumulates in the pit & water percolates in to ground water.

**4.3. Air Quality Management:**

The mining shall be carried out with help of scrapper as well as with conventional hand tools without adoption of drilling & blasting mining shall be carried out in shadow depth.

**4.4. Waste management:**

No waste shall be generated due to mining activities. All quantities of Sand/Bajri/Boulder (RBM) to be generated shall be sold in the local market. Therefore, no proposal of waste management has been envisaged.

**4.5 Top Soil Management:**

No soil shall be generated during plan period & no proposal has been envisaged for its separate stacking & this management.

**4.6. Tailing Dam Management:**

No tailing dam is proposed in the soapstone mine.

**4.7. Infrastructure:**

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present within the lease area. Therefore, no utilization & their physical stability & maintenance will be required. Also, no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges are not existing within the lease area. So, question does not arise for their restoration. The approach road passed within the lease area & lessee shall maintain it during PMCP period.

**4.8. Disposal of Mining Machinery:**

The Sand/Bajri/Boulder (RBM) mine is open cast semi-mechanized method. Less mechanization without drilling and blasting will be carried out in future. Hence disposal of mining machineries are not required.

**4.9. Safety and Security:**

1. Each worker shall be provided with helmets & safety shoes.
2. Safety belt shall be provided to workers and working the top benches.
3. Hanging of loose boulders shall be removed from mining faces.
4. The mining area shall be properly fenced to avoid any inadvertent entry in to mining pit.
5. Working hours shall be displayed at conspicuous places.

**4.10 Disaster Management and risk assessment:**

*Rajhama*



The mining will go up to the economical depth of 2.5m and during monsoon period the mined-out area shall be replenished with flood water.

**5.0. Economic repercussions of closure of mine and manpower retrenchments:**

The local residents will be employed in the mining operations, and allied activities related to mining operations. An any industry will provide direct and indirect employment. The local residents will earn tremendous amount of money due to mining activities. It will change their life style. Due to closure of mine, it will create very negative impact on the economy of the workers for their survival. Those earning good money will get some occupation for survival of their families. The literate workers will move here and there for the search of job. In the overall view the closure of mine will give very bad impact on the society and surrounding areas.

Local residents of near by villages will be employed in the mine. The family occupation is most by farming. Few of them occupation carpentry & masonry.

**6.0 Time Scheduling for abandonment:**

No Reclamation or rehabilitation activity is proposed.

**7.0 Abandonment Cost:**

The tentative cost for implementing the protective and rehabilitation measures in the mining activity is limited.

**8.0 Any other information:**

Community Development: The expensed increased towards the socio-economic development is given below:

Proposed Action Plan Towards socio-economic development	FIVE YEARS	
	Expenditure proposed (in Rs.)	Expenditure incurred (in Rs.)
<b>General Development of the area</b>	-	-
i) Housing	50,000	-
ii) Water Supply	25,000	-
iii) Sanitation	20,000	-
iv) Health, Safety & Medical Facilities	15,000	-
<b>Education &amp; Training</b>	15,000	-
<b>Employment to local inhabitants;</b>	1,00,000	-
<b>Land owner compensation;</b>		
<b>Supervisor &amp; Headers etc.</b>		
<b>Public Transportation &amp; Communication</b>	20,000	-
<b>Recreation &amp; other sports activities</b>	20,000	-
<b>Expenditure for environment management</b>	50,000	-
<b>Others (Compensation to land owners)</b>	80,000	-

*R. Sharma*



**9.0 Financial Assurance:**

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	Head	Area put on use at start of plan (In Acre)	Additional requirement during plan period. (In Acre)	Total (in Acre)	Area considered as fully reclaimed & rehabilitated (In Acre)	Net area considered for calculation (In Acre)
1.	Area under mining	-	91.42	91.42	-	91.42
2.	Storage for top soil	-	-	-	-	0
3.	interburden/ dump	-	-	-	-	0
4.	Mineral storage	-	-	-	-	0
5.	Infrastructure (Workshop, administrative building etc.)	-	-	-	-	0
6.	Approach Road	-	-	-	-	0
7.	Railways	-	-	-	-	0
8.	Green Belt	-	-	-	-	0
9.	Tailing pond	-	-	-	-	0
10.	Effluent Treatment Plant	-	-	-	-	0
11.	Mineral Separation Plant	-	-	-	-	0
12.	Township area	-	-	-	-	0
13.	Others to specify (retaining wall + toe walls)	-	0	0	0	0
<b>Grand Total</b>						<b>91.42</b>

Area to be considered for financial assurance **91.42** Acre

Financial assurance@Rs.15, 000/- per Acre

**91.42** Acre X 15,000 = Rs. 13,71,300/-

However, Rule 35 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963, the minimum amount of the bank guarantee shall be 2.0 Lac to District Magistrate Saharanpur and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

**10.0 Certificate:**

Given separately

**11.0 Plans and Sections:**

All the plans and sections are enclosed.

*R. Sharma*

**Date:**

**Place:** Lucknow





## कार्यालय जिलाधिकारी, Saharanpur

(खनन-अनुभाग)

खनन पट्टा हेतु सहमति पत्र (Letter of Intent)

UP  
MINE MITRA

पत्रांक: LOI/2025/4/28-04-2025 00:00:00/477738

दिनांक: 28-04-2025

उ.प्र. उपखनिज (परिहार) नियमावली, 2021 के नियम २३ के अंतर्गत खनन पट्टा के सहमति पत्र से सम्बंधित।

## निविदाकर्ता का संक्षिप्त विवरण

निविदाकर्ता का नाम	KHUDRUNG DEVELOPERS PRIVATE LIMITED (mstc/KHUDRUNG DEVELOPERS PRIVATE LIMITED/553124)
निविदाकर्ता का पता	SECOND FLOOR C.43 SOMBANSI TOWER VIBHUTI KHAND GOMTI NAGAR, LUCKNOW
निविदाकर्ता का मोबाइल न०	9161543076
खनन पट्टा की अवधि	60 माह अथवा मात्रा जो पहले पूर्ण हो।

## भूमि का विवरण

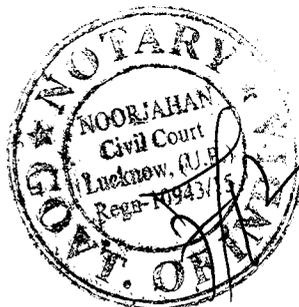
एरिया कोड	जनपद	तहसील	ग्राम/मोहल्ला	गाटा (प्लॉट) संख्या	क्षेत्रफल/मात्रा
1089860501	Saharanpur	Behat	Abboo Talabpur Garh - 108986	1	37.0000 हे० / 666000.00 घन मी०

## देय धनराशि

अनुभागत उपखनिज	अनुभागत मात्रा	उत्तम बिड दर (₹)	प्रथम वर्ष की देय धनराशि (₹)	अर्नेस्ट मनी (प्रथम वर्ष की देय धनराशि का 25%)(₹)	प्रथम वर्ष की प्रथम किस्त (प्रथम वर्ष की देय धनराशि का 20%)(₹)	प्रीबिड समायोजित अवशेष धनराशि (₹)	देय DMF (₹)	देय TCS (₹)	अन्य	
Sand or Bajri or Boulder RBM	666000.00 घन मी०	511.00	340326000.0000	85081500.0000	68065200.0000	151848000.00	34032600.00	6806520.00	0.00	
			कुल	340326000.0000	85081500.0000	68065200.0000	151848000.00	34032600.00	6806520.00	0.00

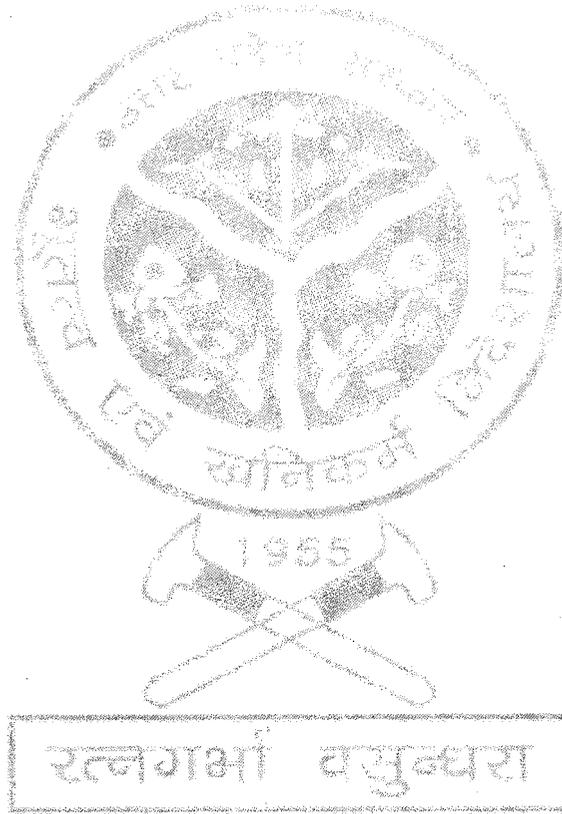
अतः आपसे अपेक्षा की जाती है कि उपरोक्त देय धनराशि २ कार्य दिवस के अंदर जमा करा कर चालान की मूल प्रति upminemitra.in पोर्टल पर अपने लॉगिन से अपलोड करें ताकि आपको नियमानुसार खनन पट्टा निर्गत करने की कार्यवाही की जा सके।

आवेदक द्वारा अनुलग्नक-1 शर्तों का अनुपालन किया जाना आवश्यक है।



- निर्बंधनों एवं शर्तों का पालन करने के लिये प्रतिभूति के प्रथम वर्ष के लिये बोली की सकल धनराशि का 25 प्रतिशत प्रतिभूति की धनराशि रु 8,50,81,500/- तथा 20 प्रतिशत धनराशि रु 6,80,65,200/- प्रथम किशत के रूप में दो कार्य दिवसों के अन्दर खनन कार्यालय में बैंक ड्राफ्ट अथवा आनलाईन पोर्टल UPRAJKOSH के माध्यम से जमा करना होगा। आफरदाता द्वारा पूर्व में जमा प्री विड अर्नेस्ट मनी रु 1,83,15,000/- को समायोजित करते हुये अवशेष धनराशि रु 13,48,31,700/- जमा करना होगा। यदि लेटर आफ इन्टेन्ट जारी करने के दो कार्य दिवसों में अवशेष धनराशि जमा करने में आप असफल होते है तो आप द्वारा जमा अर्नेस्ट मनी राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा आफरदाता द्वारा इस संबंध में प्रस्तुत कोई शिकायत अथवा प्रत्यावेदन पर विचार नहीं किया जायेगा।
- लेटर आफ इन्टेन्ट जारी होने के एक माह के अन्दर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किशत की धनराशि जमा होने के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 1 माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा अन्यथा नियम 60(1) के प्राविधानों के अर्न्तगत प्रस्तावक पर रूपये 10,000.00 प्रति दिन की शास्ति आरोपित की जायेगी।
- स्वीकृत पट्टे की अवधि 05 वर्ष होगी, परन्तु बोली/निविदा की धनराशि प्रथम वर्ष के लिए मानी जायेगी। प्रत्येक अनुवर्ती वर्ष में पिछले वर्ष से 10 प्रतिशत वृद्धि के साथ आगामी वर्ष में पट्टा धनराशि देय होगी। प्रथम वर्ष एवं अनुवर्ती वर्षों के लिए पट्टा-धनराशि-नियमावली-2021 के पंचम अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी।
- प्रथम वर्ष के लिए शेष 80 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों के लिए पट्टा धनराशि नियमावली में निर्धारित पंचम अनुसूची के अनुसार राज्य सरकार द्वारा समय पर निर्धारित प्रक्रिया के अनुसार पट्टाधारक द्वारा जमा की जायेगी। उक्त अनुसूची में नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम-59 अनुसार देय धनराशि ब्याज सहित वसूल की जायेगी।
- पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन करायेगा (जिसमें सीमा बिन्दुओं का जीओ को आर्डिनेट्स भी इंगित किया जायेगा) तथा नियम-36 के अनुसार सीमा-स्तम्भ लगायेगा एवं इसका अनुरक्षण करेगा।
- पर्यावरण अनापत्ति प्रमाण पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल प्रारम्भ की जानी होगी।
- नियम 35(4) के अर्न्तगत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा। नियम 35(4) के उल्लंघन की दशा में जिला मजिस्ट्रेट नियम 60(7) के अर्न्तगत जारी लेटर ऑफ इन्टेन्ट निरस्त किया जा सकता है।
- नियम 35(5) के अर्न्तगत पर्यावरण अनापत्ति प्रमाणपत्र निर्गत होने के उपरान्त एक माह के भीतर पट्टा विलेख का निष्पादन करना अनिवार्य होगा। नियम 35(5) के उल्लंघन की दशा में प्रस्तावक द्वारा जमा प्रथम किशत एवं प्रतिभूति धनराशि समपूहृत करते हुये जारी लेटर ऑफ इन्टेन्ट निरस्त किया जायेगा।
- चयनित आवेदक नियम-35 के प्राविधानों के अर्न्तगत निर्धारित अवधि के अन्दर खनन योजना, मादन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 सपटित अधिसूचना दिनांक 15.01.2016 (Sustainable Sand Mining Management Guideline-2016 (SSMG-2016) and Enforcement & Monitoring Guidelines for Sand Mining-2020 published by MoEF&CC) के दिशा निर्देश तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- प्रत्येक पट्टाधारक द्वारा नियम-35 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
- पट्टाधारक द्वारा राज्य सरकार अथवा केन्द्र सरकार द्वारा समय समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का दो प्रतिशत टी0सी0एस0, जिला खनिज फाउण्डेशन(डी0एम0एफ0) आदि नियमानुसार जमा किया जायेगा।
- पट्टाधारक पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कांस्ट्रिक्ट अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
- पट्टा अभिलेख के निष्पादन के दिनांक पट्टाधारक तत्काल खनन संक्रियाये प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्तरण किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भांति करेगा।
- पट्टा धारक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर नियंत्रणों के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्टगेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्टगेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा जिससे संबन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
- पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-2021 के नियम-60 के अर्न्तगत शास्ति का भागीदार होगा।
- माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक 05.09.2018 के अनुपालन में पट्टा धारक द्वारा खदान के निकासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलिजेन्स युक्त साफ्टवेयर में इन्टीग्रेट किया जायेगा। इन्टीग्रेटस में स्थित तौल मशीन में निम्न Features का होना आवश्यक है:-
- 1- The weigh bridge device should use the MQTT protocol to transmit data.
- 2- The weigh bridge device should transmit data over the internet to IOT infrastructure in cloud.
- पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियाये नहीं करेगा।
- जिलाधिकारी द्वारा चिन्हित सुरक्ष क्षेत्र में खनन नहीं किया जायेगा।
- नदी की जल धारा में सक्शन मशीन लिफ्ट आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
- स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- भारत सरकार द्वारा निर्धारित नानकों के अनुसार पट्टेधारक द्वारा खनिजों की लोडिंग की जायेगी।
- नियमों एवं शर्तों के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
- राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।
- पट्टाधारक द्वारा पर्यावरण स्वच्छता प्रमाण पत्र कार्यालय में जमा कराने के उपरान्त अनुमति प्रपत्र पर खनन कार्य आरम्भ किया जायेगा।
- मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा फोरिग्न अदेशों को पालन किया जायेगा।
- पट्टाधारक द्वारा नियमानुसार जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम-1974 यथासंशोधित एवं वायु प्रदूषण निवारण तथा नियन्त्रण) अधिनियम-1981 यथासंशोधित के अर्न्तगत उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड से सहमति प्राप्त किया जाना होगा।
- आपके द्वारा कार्यालय में प्रस्तुत अभिलेखों का सत्यापन सम्बन्धित जिलाधिकारी से कराया जायेगा, जांच में अगर अभिलेखों में किसी प्रकार की अनियमितता/गलत/फर्जी पाये जाने पर जमा की गई धनराशि जब्त करते हुए यह सहमति पत्र (स्व) स्वतः निरस्त माना जाएगा एवं विधिक कार्रवाई अलग से अग्रिम में जारी करेगी, जिसके लिये आप स्वयं उत्तरदायी/जिम्मेदार होंगे।
- स्टाम्प विभाग के द्वारा निर्धारित स्टाम्प शुल्क पट्टाधारक जमा कराने के लिए बाध्य होगा।

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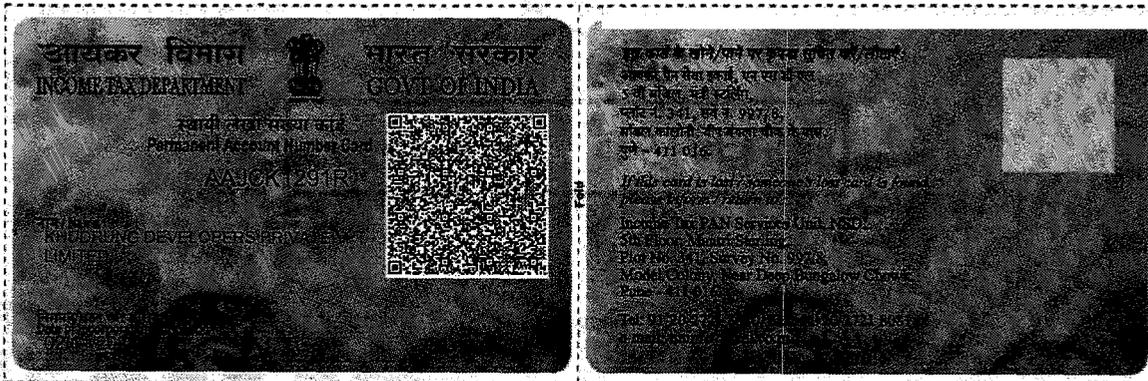
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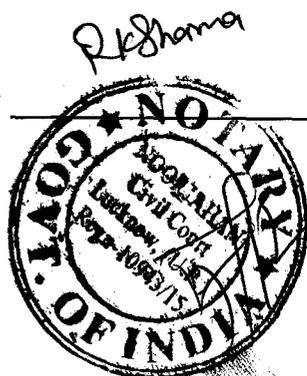
नाम / Name	KHUHRUNG DEVELOPERS PRIVATE LIMITED		
सिगमन/गठन की तारीख Date of Incorporation / Formation	02/11/2021		
			Signature valid Digitally signed by Income Tax Dept Date: 2021.11.02 18:57 GMT+05:30

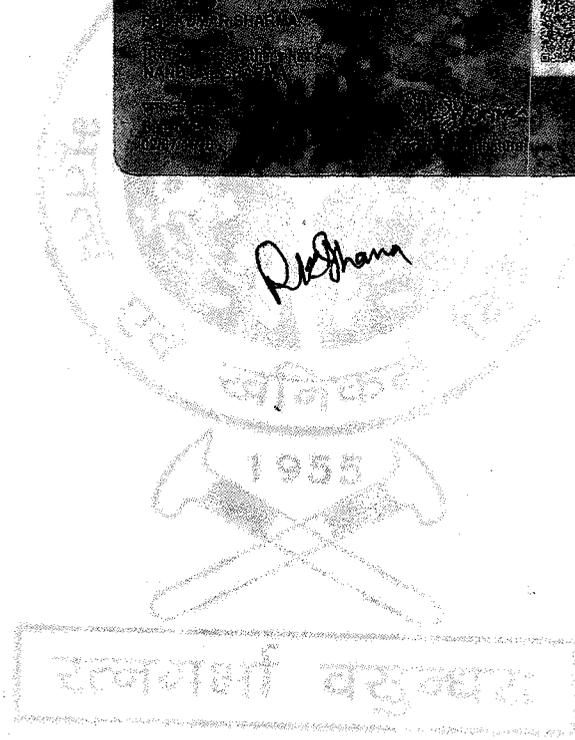
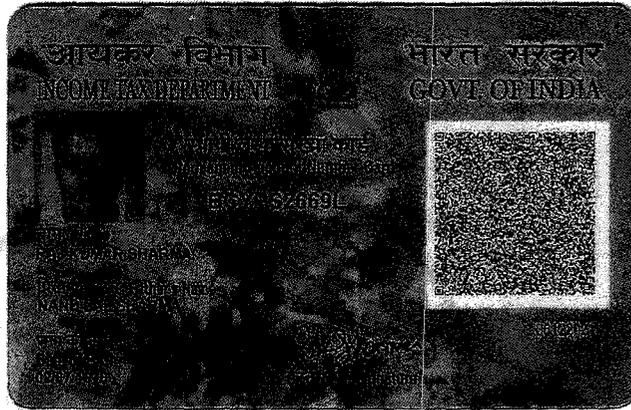
- ✓ Permanent Account Number (PAN) facilitate Income Tax Department linking of various documents, including payment of taxes, assessment, tax demand tax arrears, matching of information and easy maintenance & retrieval of electronic information etc. relating to a taxpayer.  
स्थायी लेखा संख्या (पैन) एक करदाता से संबंधित विभिन्न दस्तावेजों को जोड़ने में आकर विभाग को सहायक होता है, जिसमें करों के भुगतान, आंकलन, कर मांग, टैक्स बकाया, सूचना के मिलान और इलैक्ट्रॉनिक जानकारी का आसान रखरखाव व बहाली आदि भी शामिल हैं।
- ✓ Quoting of PAN is now mandatory for several transactions specified under Income Tax Act, 1961 (Refer Rule 114B of Income Tax Rules, 1962) आयकर अधिनियम, 1961 के तहत निर्दिष्ट कई लेनदेन के लिए स्थायी लेखा संख्या (पैन) का उल्लेख अब अनिवार्य है (आयकर नियम, 1962 के नियम 114B का संदर्भ लें)
- ✓ Possessing or using more than one PAN is against the law & may attract penalty of upto Rs. 10,000.  
एक से अधिक स्थायी लेखा संख्या (पैन) का रखना या उपयोग करना, कानून के विरुद्ध है और इसके लिए 10,000 रुपये तक का दंड लगाया जा सकता है।
- ✓ The PAN Card enclosed contains Enhanced QR Code which is readable by a specific Android Mobile App. Keyword to search this specific Mobile App on Google Play Store is "Enhanced QR Code Reader for PAN Card".  
संलग्न पैन कार्ड में एनहान्स क्यूआर कोड शामिल है जो एक विशिष्ट एंड्रॉइड मोबाइल ऐप द्वारा पठनीय है। Google Play Store पर इस विशिष्ट मोबाइल ऐप को खोजने के लिए कीवर्ड "Enhanced QR Code Reader for PAN Card" है।

Cut



Electronically issued and Digitally signed ePAN is a valid mode of issue of Permanent Account Number (PAN) post amendments in clause (c) in the Explanation occurring after sub-section (8) of Section 139A of Income Tax Act, 1961 and sub-rule (6) of Rule 114 of the Income Tax Rules, 1962. For more details, [click here](#)





MINE



राजकुमार शर्मा  
RAJKUMAR SHARMA  
जन्म तिथि / DOB : 02/07/1976  
पुरुष / Male

Issue Date: 21/09/2014

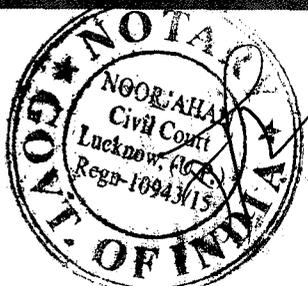
मेरा आधार, मेरी पहचान

*Rajkumar*

पता: C/O नन्दलाल शर्मा, 363, नगला श्री गोपाल, खुपुरा खरल, गौतमबुद्ध नगर, उत्तर प्रदेश, 203209  
Address: C/O Nandlal Sharma, 363, nagla shri gopal, Rabupura (Rural), Gautam Buddha Nagar, Uttar Pradesh, 203209

Print Date: 20/11/2021

1927 help@uidai.gov.in www.uidai.gov.in



संयुक्त सीमांकन आख्या

कार्यालय जिलाधिकारी सहारनपुर (खनन अनुभाग) के पत्र संख्या 417/ख0अनु0/सीमाबन्धन/2025-26 दिनांक 06.05.2025 के अनुपालन में मैसर्स खुदरंग डेवेलपर्स प्रा0 लि0 पता द्वितीय तल सी0-43 सोमवंसी टॉवर विभूति खण्ड गोमतीनगर लखनऊ-226010 के पक्ष में स्वीकृत खनन पट्टा क्षेत्र तहसील बेहट ग्राम अबुतालिबपुर गढ अह0 के गाटा सं0-1 रकबा 37.000हे0 का सीमांकन उपरोक्त सहमति पत्रधारक/अधिकृत प्रतिनिधि की उपस्थिति में खनन विभाग एवं राजस्व विभाग द्वारा दिनांक 09.05.2025 को जिलाधिकारी कार्यालय, खनन अनुभाग सहारनपुर द्वारा उपलब्ध कराये गये जियो-कॉर्डिनेट्स के अनुसार किया गया। सीमांकित क्षेत्र को मानचित्र पर A, B, C, D लाल रंग से रंजित किया गया है। मौके पर उपस्थित पट्टाधारक को सीमांकित क्षेत्र के चिह्नांकित सीमास्तम्भ बिन्दुओं पर सीमास्तम्भ लगाकर 01 सप्ताह के अन्दर लिखित रूप में जिलाधिकारी कार्यालय, खनन अनुभाग को सूचित करने के निर्देश दिये गये। क्षेत्र के सीमास्तम्भों के कोर्डिनेट्स निम्न प्रकार हैं:-

Name of Pillars	Latitude	Longitude
A	30° 14' 41.78"	77° 31' 38.30"
B	30° 14' 49.46"	77° 31' 21.34"
C	30° 15' 16.20"	77° 31' 36.25"
D	30° 15' 11.96"	77° 31' 46.05"

सीमाबन्धन की सीमा से मैं सहमत हूँ।

*R. Sharma*

हस्ताक्षर सहमति पत्रधारक/अधिकृत प्रतिनिधि

सहमति पत्रधारक/प्रतिनिधि का नाम - *Rajkumar Sharma*

कृपया आख्या आवश्यक कार्यवाही हेतु प्रेषित।

*[Signature]*  
09/05/25  
क्षेत्रीय लेखपाल

*[Signature]*  
09-5-25  
वरिष्ठ सर्वेक्षक  
क्षेत्रीय कार्यालय  
गजियाबाद

*[Signature]*  
09/05/25  
खान निरीक्षक  
सहारनपुर

तहसीलदार  
बेहट

*R. Sharma*







## Government of India

## Form GST REG-06

[See Rule 10(1)]

## Registration Certificate

Registration Number : 09AAJCK1291R1ZR

1.	Legal Name	KHUDRUNG DEVELOPERS PRIVATE LIMITED		
2.	Trade Name, if any	KHUDRUNG DEVELOPERS PRIVATE LIMITED		
3.	Additional trade names, if any			
4.	Constitution of Business	Private Limited Company		
5.	Address of Principal Place of Business	Floor No.: SECOND FLOOR Building No./Flat No.: C-43 Name Of Premises/Building: SOMBANSI TOWER Road/Street: VIBHUTI KHAND City/Town/Village: GOMTI NAGAR District: Lucknow State: Uttar Pradesh PIN Code: 226010		
6.	Date of Liability	09/11/2021		
7.	Date of Validity	From	09/11/2021	To Not Applicable
8.	Type of Registration	Regular		
9.	Particulars of Approving	Uttar Pradesh Goods and Services Tax Act, 2017		

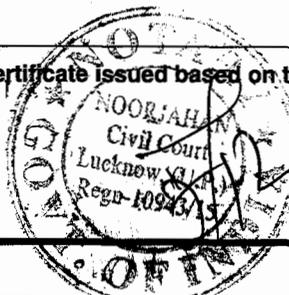
## Signature

Name RAVISH KUMAR SINGH  
 Designation Assistant Commissioner  
 Jurisdictional Office Lucknow Sector-20  
 Date of issue of Certificate 06/12/2024

Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 06/12/2024 by the jurisdictional authority.

*Rishana*





Goods and Services Tax Identification Number: 09AAJCK1291R1ZR

Details of Additional Place of Business(s)

Legal Name KHUDRUNG DEVELOPERS PRIVATE LIMITED

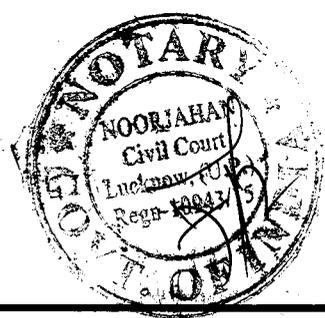
Trade Name, if any KHUDRUNG DEVELOPERS PRIVATE LIMITED

Additional trade names, if any

Total Number of Additional Places of Business(s) in the State 0

*Rishang*

Goods and Services Tax





Goods and Services Tax Identification Number: 09AAJCK1291R1ZR

Legal Name KHUDRUNG DEVELOPERS PRIVATE LIMITED  
 Trade Name, if any KHUDRUNG DEVELOPERS PRIVATE LIMITED  
 Additional trade names, if any

Details of Managing / Whole-time Directors and Key Managerial Persons

1



Name RAJ KUMAR SHARMA  
 Designation/Status DIRECTOR  
 Resident of State Uttar Pradesh

2

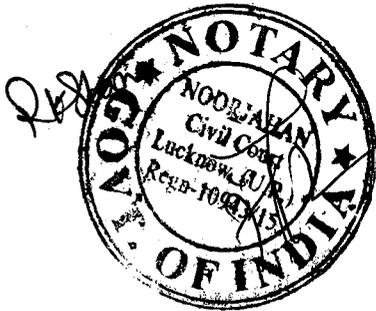
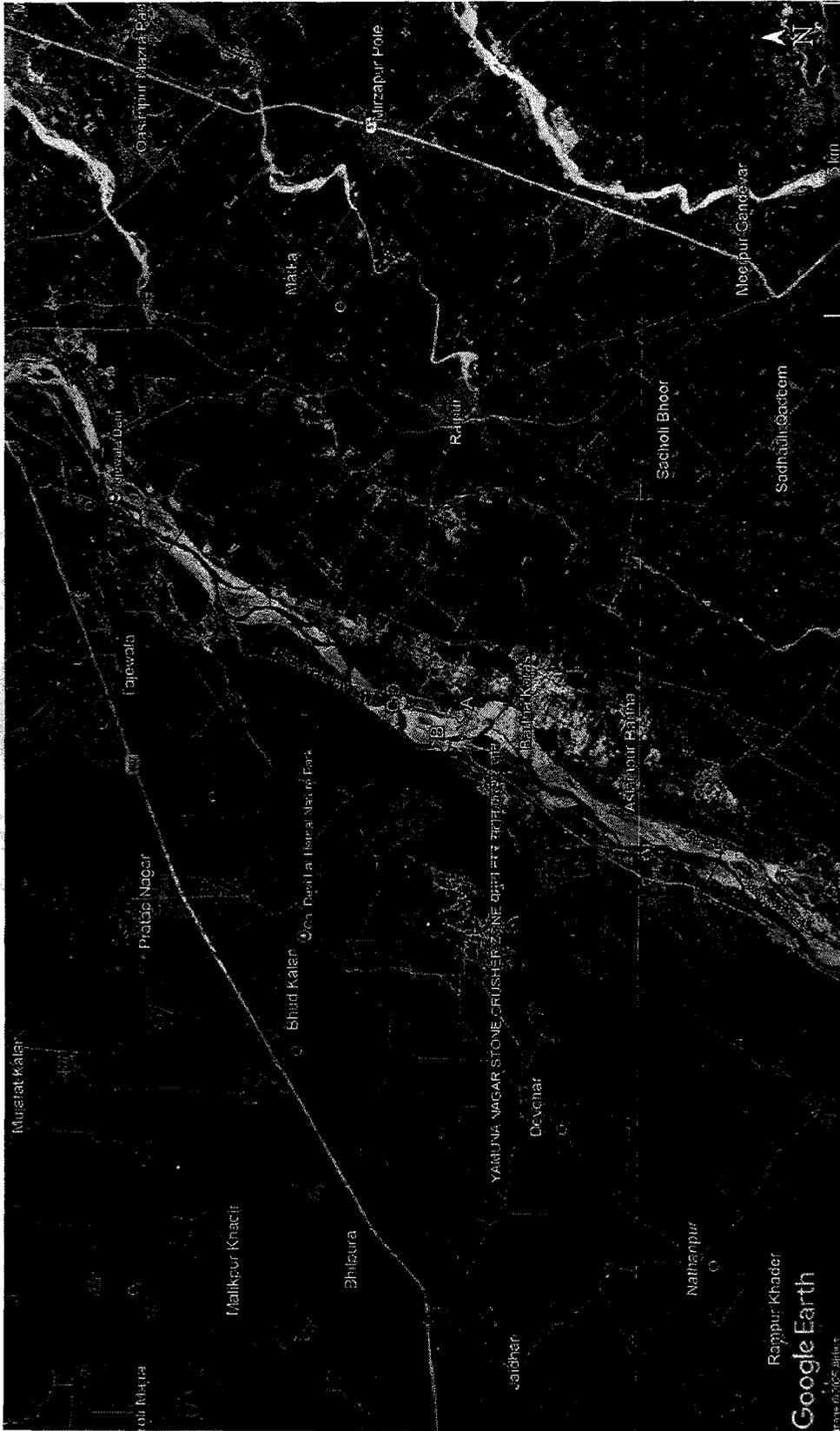


Name HARSHITA SINGH  
 Designation/Status DIRECTOR  
 Resident of State Uttar Pradesh

*Rk Sharma*



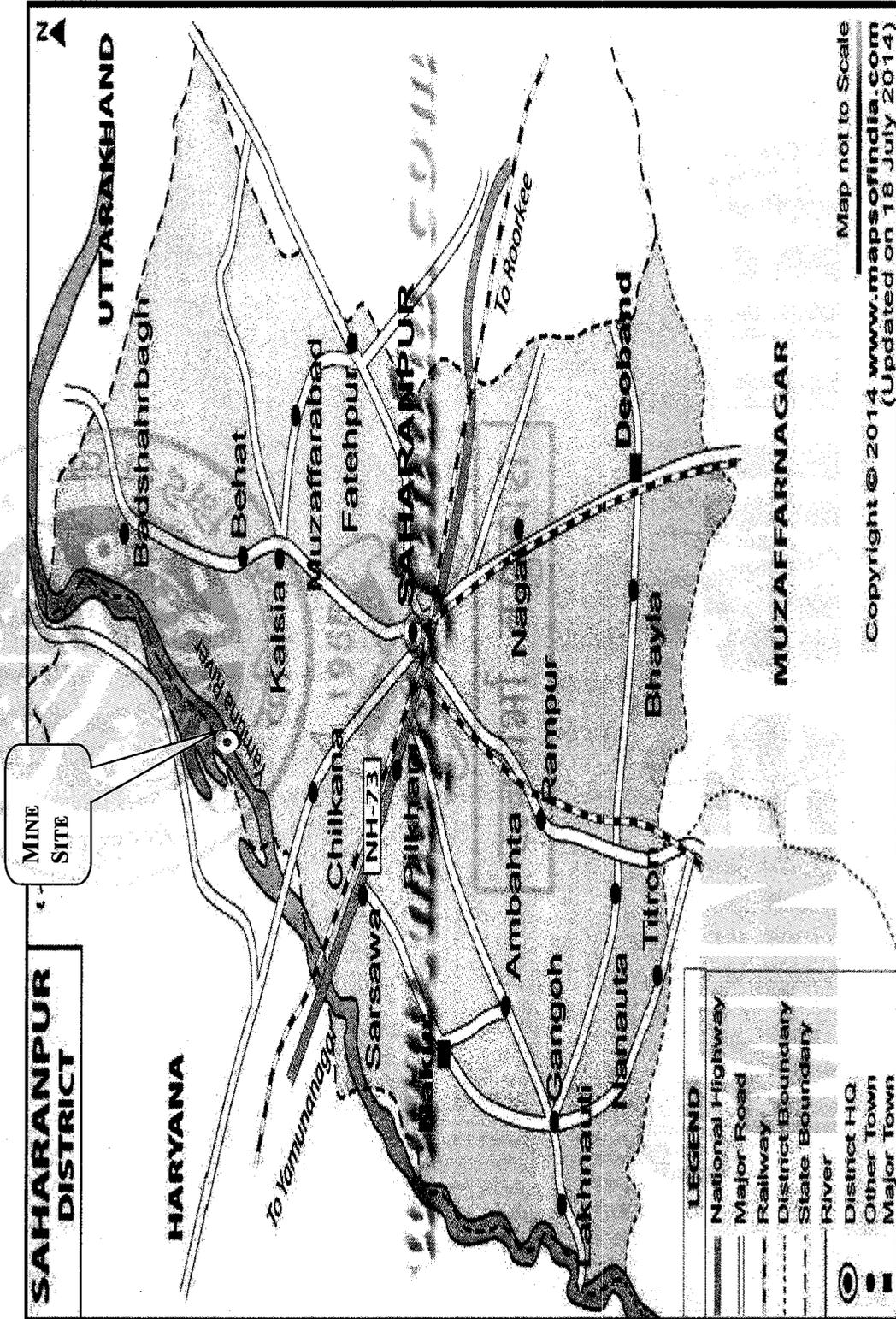
5 KM GOOGLE MAP



### 500 METER GOOGLE MAP

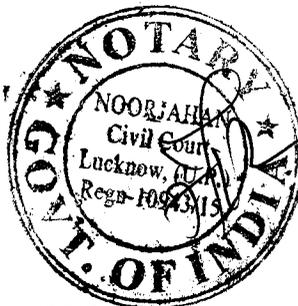


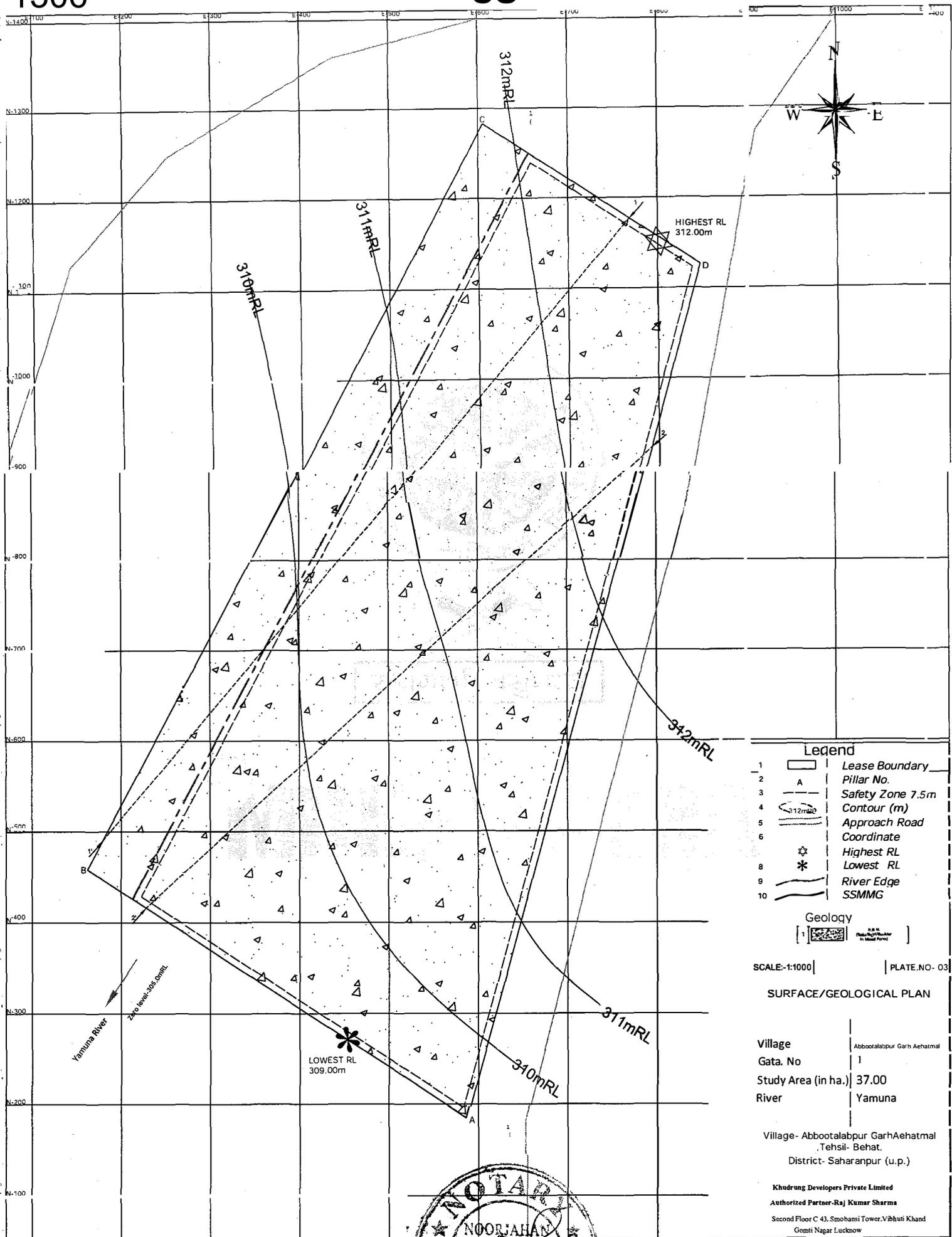
# LOCATION MAP



Map not to Scale  
 Copyright © 2014 www.mapsofindia.com  
 (Updated on 18 July 2014)

*Rk Sharma*





**Legend**

1	[Solid Line]	Lease Boundary
2	[Triangle]	Pillar No.
3	[Dashed Line]	Safety Zone 7.5m
4	[Dotted Line]	Contour (m)
5	[Double Line]	Approach Road
6	[Star]	Coordinate
7	[Star]	Highest RL
8	[Star]	Lowest RL
9	[Wavy Line]	River Edge
10	[Wavy Line]	SSMMG

**Geology**  
 [Symbol] [Symbol] [Symbol]

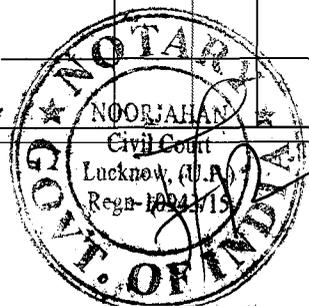
SCALE:-1:1000 | PLATE.NO- 03

**SURFACE/GEOLOGICAL PLAN**

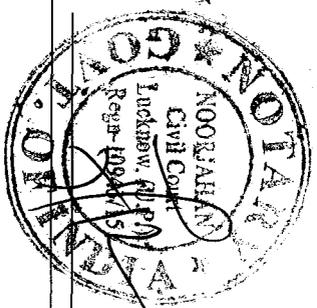
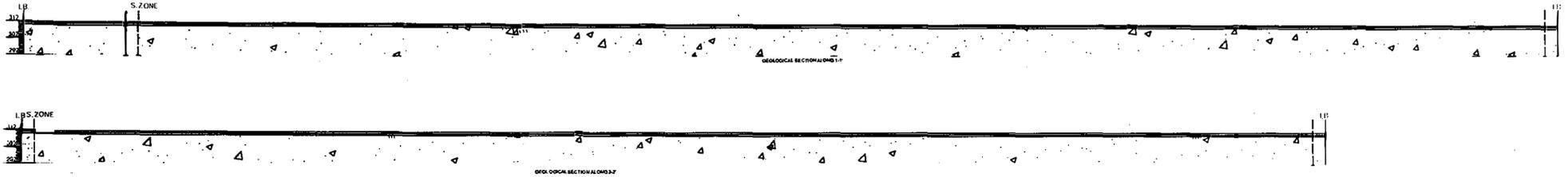
Village | Abbootalabpur Garh Aehatmal  
 Gata. No | 1  
 Study Area (in ha.) | 37.00  
 River | Yamuna

Village- Abbootalabpur GarhAehatmal  
 Tehsil- Behat,  
 District- Saharanpur (u.p.)

Khudrung Developers Private Limited  
 Authorized Partner-Raj Kumar Sharma  
 Second Floor C 43, Smobansi Tower,Vibhuti Khand  
 Gomti Nagar Lucknow



*Rajsharma*



LEGEND

- 1 LB LEASE BOUNDARY
- 2 --- SAFETY ZONE
- 3 | 111 PROVED CATEGORY
- 3 - - - SMMG

Geology

1		R.B.M. (Balu/Bajri/Boulder in Mixed Form)
---	--	---

SCALE:1:1000

PLATE.NO- 04

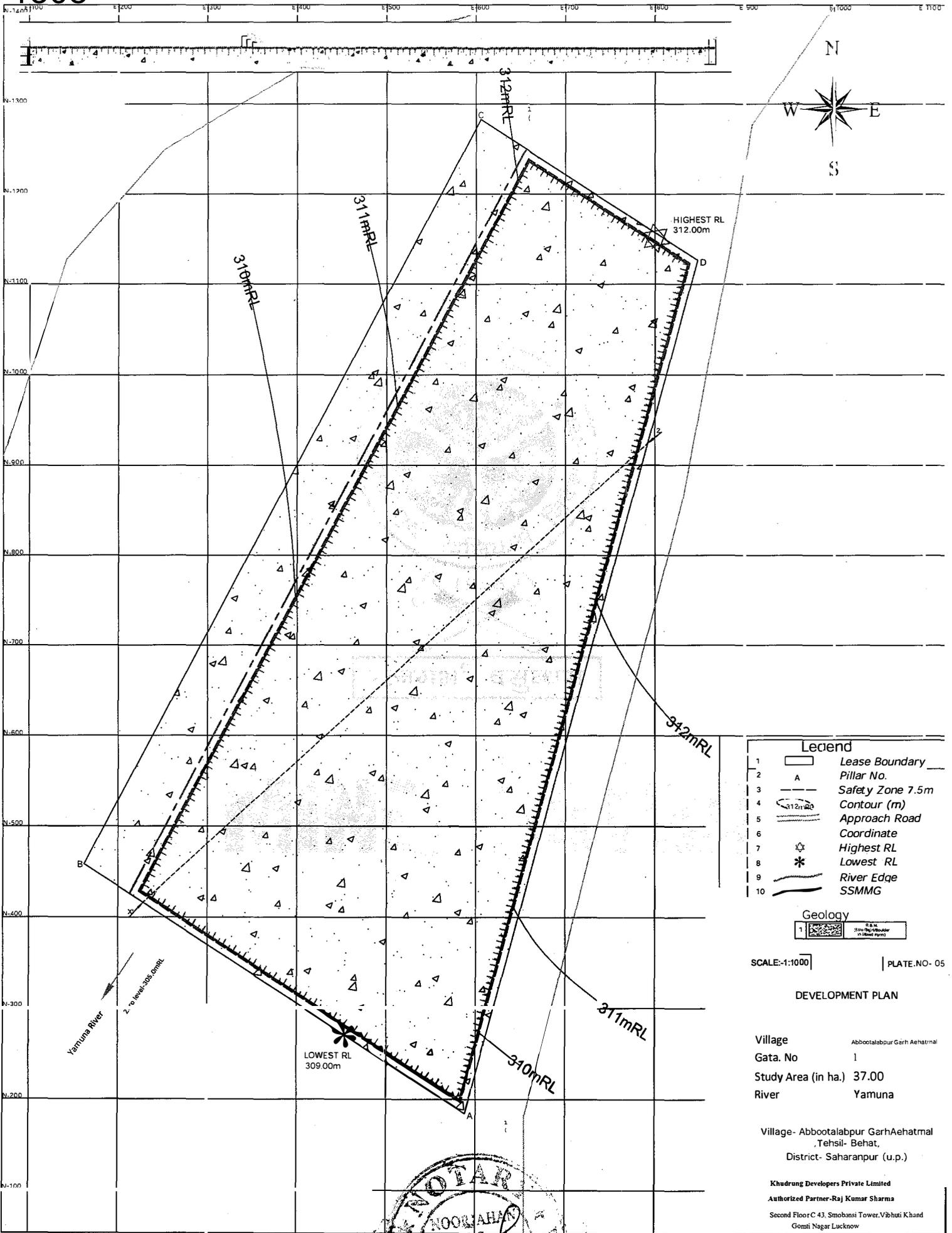
GEOLOGICAL SECTION

Village Abbootalabpur Garh Aehatmal  
 Gata. No 1  
 Study Area (in ha.) 37.00  
 River Yamuna

Village- Abbootalabpur Garh Aehatmal  
 Tehsil- Behat,  
 District- Saharanpur (u.p.)

Khudrung Developers Private Limited  
 Authorized Partner-Raj Kumar Sharma  
 Second Floor C 43, Smobansi Tower,Vibhuti Khand  
 Gomti Nagar Lucknow

*Raj Kumar*



Handwritten signature or initials on the right margin.

**Legend**

1		Lease Boundary
2	A	Pillar No.
3		Safety Zone 7.5m
4		Contour (m)
5		Approach Road
6		Coordinate
7		Highest RL
8		Lowest RL
9		River Edge
10		SSMMG

**Geology**

1		R.R.M. 2.5m Reg. (Subsidiary to Shaded Form)
---	--	--

SCALE-1:1000 | PLATE.NO- 05

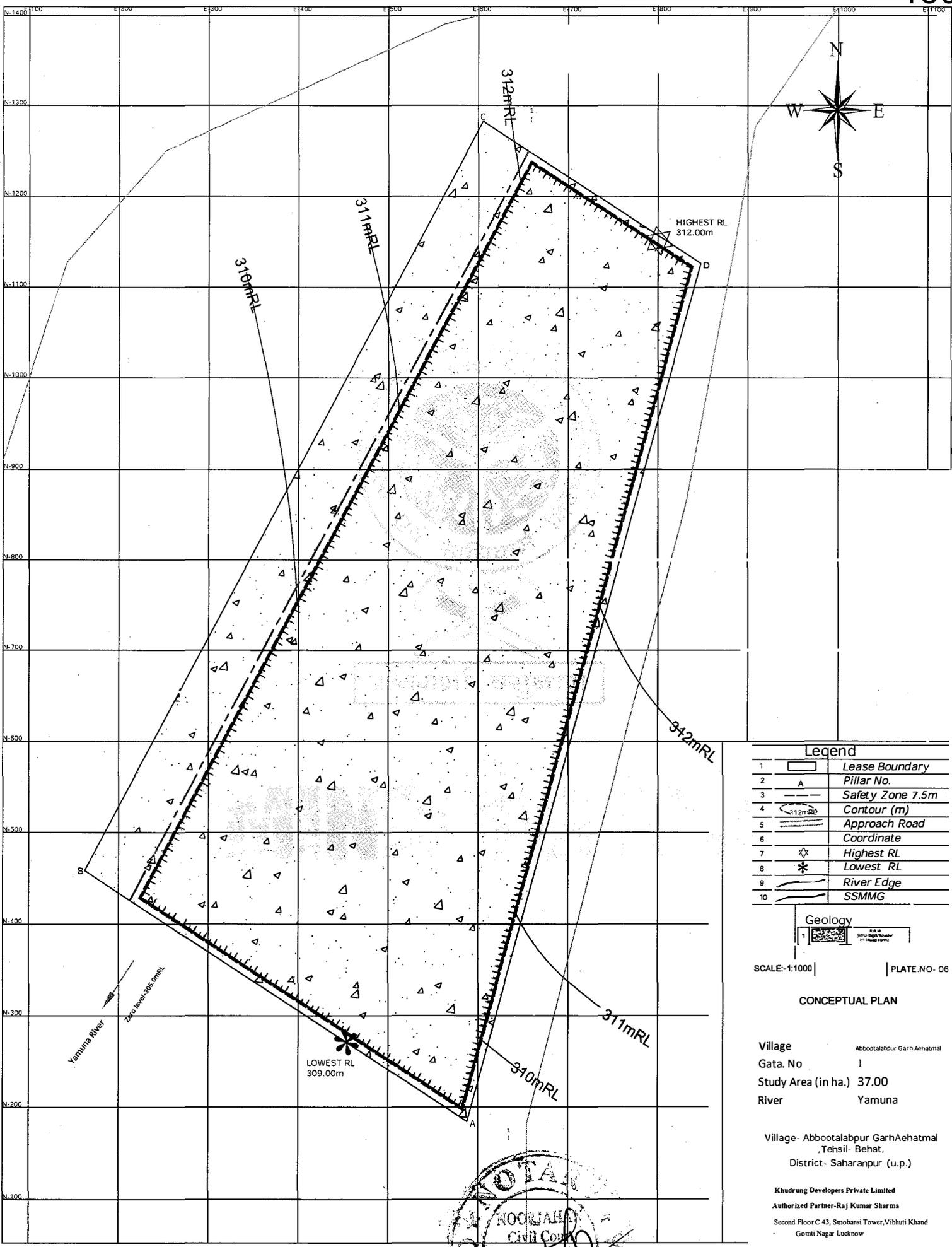
**DEVELOPMENT PLAN**

Village Abbootalabpur Garh Aehatmal  
 Gata. No 1  
 Study Area (in ha.) 37.00  
 River Yamuna

Village- Abbootalabpur Garh Aehatmal  
 Tehsil- Behat,  
 District- Saharanpur (u.p.)

Khadrung Developers Private Limited  
 Authorized Partner- Raj Kumar Sharma  
 Second Floor C 43, Smobansi Tower, Vibhuti Khand  
 Gomti Nagar Lucknow





Diptansu

Legend	
1	Lease Boundary
2	Pillar No.
3	Safety Zone 7.5m
4	Contour (m)
5	Approach Road
6	Coordinate
7	Highest RL
8	Lowest RL
9	River Edge
10	SSMMG

**Geology**

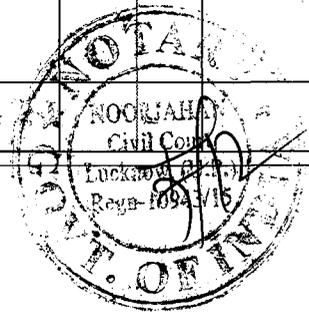
SCALE:- 1:1000 | PLATE.NO. 06

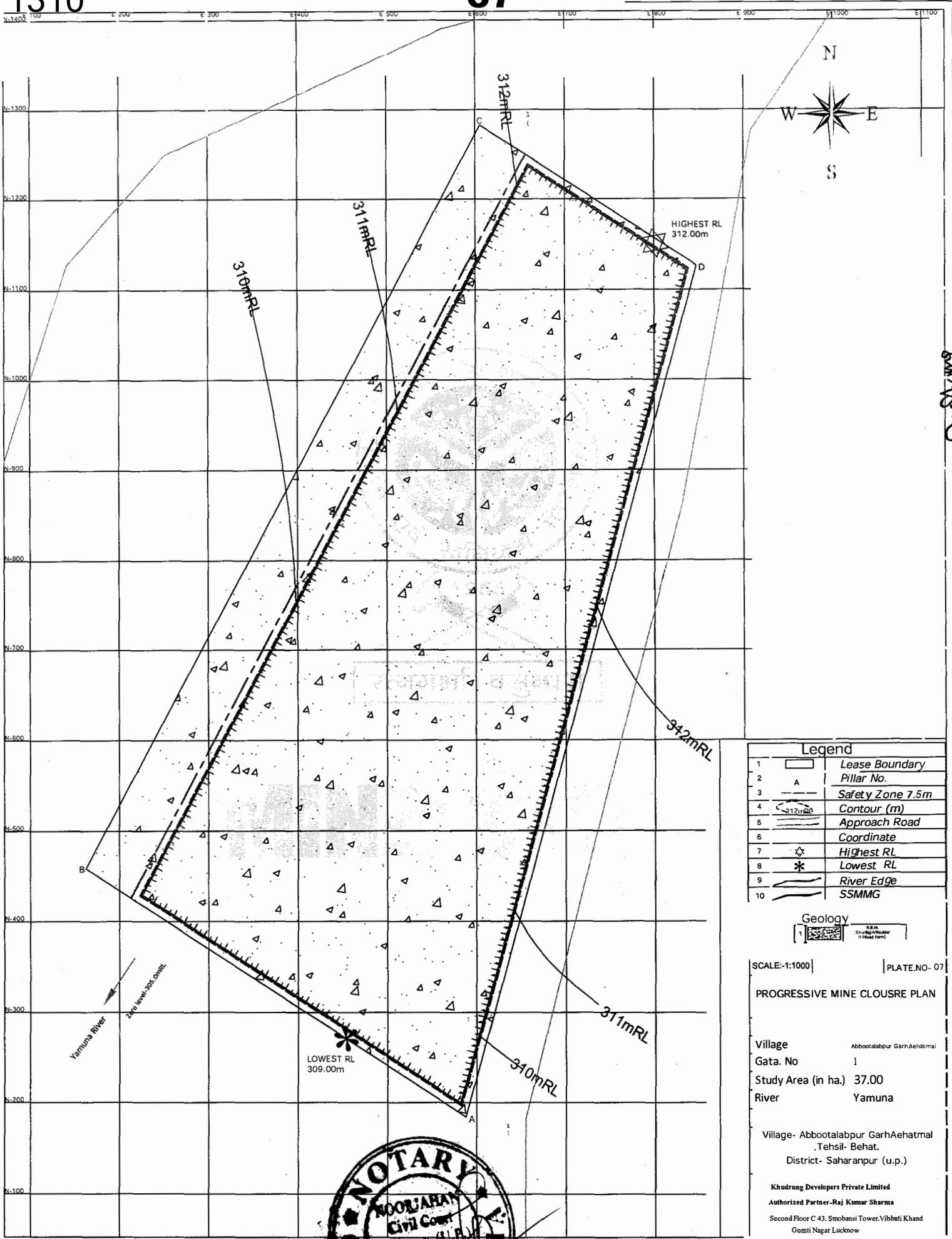
**CONCEPTUAL PLAN**

Village Abbootalabpur GarhAehatmal  
 Gata. No 1  
 Study Area (in ha.) 37.00  
 River Yamuna

Village- Abbootalabpur GarhAehatmal  
 Tehsil- Behat,  
 District- Saharanpur (u.p.)

Khudrung Developers Private Limited  
 Authorized Partner-Raj Kumar Sharma  
 Second Floor C 43, Smobansi Tower, Vibhathi Khand  
 Gomti Nagar Lucknow





Legend	
1	Lease Boundary
2	Pillar No.
3	Safety Zone 7.5m
4	Contour (m)
5	Approach Road
6	Coordinate
7	Highest RL
8	Lowest RL
9	River Edge
10	SSMMG

Geology	
1	SSMMG

SCALE:-1:1000 | PLATE.NO.- 07

**PROGRESSIVE MINE CLOSURE PLAN**

Village Abbootalabpur GarhAehatmal  
 Gata. No 1  
 Study Area (in ha.) 37.00  
 River Yamuna

Village- Abbootalabpur GarhAehatmal  
 Tehsil- Behat.  
 District- Saharanpur (u.p.)

Khudrung Developers Private Limited  
 Authorized Partner- Raj Kumar Sharma  
 Second Floor C 43, Smobansi Tower, Vibhuti Khand  
 Gomti Nagar Lucknow



**AUTHORISATION LETTER BY THE LESSEE,**

I, **Raj Kumar Sharma (Khudrung Developers Private Limited)** hereby authorise to Shri Shamim Mohammad RQP/UPDGM/NO.-024/YEAR 2021 to prepare the Mining Plan Under Amended Rule 35 (1) of Uttar Pradesh Minor Mineral Concession Rules 2021 & Progressive Mine Closure Plan Under amended Rule 35(6) & (7) of Uttar Pradesh Minor Mineral (Concession) Rules, 2021 in respect of Sand/Bajri/Boulder(RBM), over an area of 37.0000 hectares situated in **village- Abboo Talabpur Garh, Tehsil- Behat, Distt-Saharanpur (U.P.)**

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

**Name of RQP**

SHAMIM MOHAMMAD

RQP/UPDGM/NO.-024/YEAR 2021

Validity up to 29.12.2026

Place:

*RK Sharma*

Date:

Yours Faithfully

(Raj Kumar Sharma h)

*RK Sharma*



# CERTIFICATE

I, Shamim Mohammad hereby certify that-

1. Provisions of Mines Act, Rules and Regulations made there under have been observed in the aforesaid Mining Plan and wherever specific permissions are required the Lessee will approach the Director General of Mines Safety.
2. It is further certified that the aforesaid Mining Plan is prepared as per the copies of the records and documents provided by lessee and information given as per discussions held with lessee his representative.
3. It is also certified that the information's furnished in the aforesaid Mining Plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

Place: Lucknow

Date:

SHAMIM MOHAMMAD

RQP/UPDGM/NO.-024/YEAR 2021

Validity up to 29.12.2026



# DIRECTORATE OF GEOLOGY AND MINING, UP



## CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON (Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

**SHRI SHAMIM MOHAMMAD S/o SHRI HAYAT MOHAMMAD**

Village- Piyara Grunt Po. Awadhpur Dist. Lakhimpur Khari.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by **RECOGNISED** as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

1. His registration number is **ROP/UPDM/No. 024 /Year 2021**
2. This recognition is valid for a period of 05 years from **30-12-2021 to 29-12-2026.**
3. His office address is **Village- Piyara Grunt Po. Awadhpur Dist. Lakhimpur Khari.**
4. His mail ID-**shamimohd91@gmail.com**
5. Contact No.-**9918939782.**
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.



*Shamim*

Specimen Signature of NCP

Place: Lucknow  
Date:

*Roshan*

**(Dr. Roshan Jacob)**  
Director



Issue Date: 21/02/2014



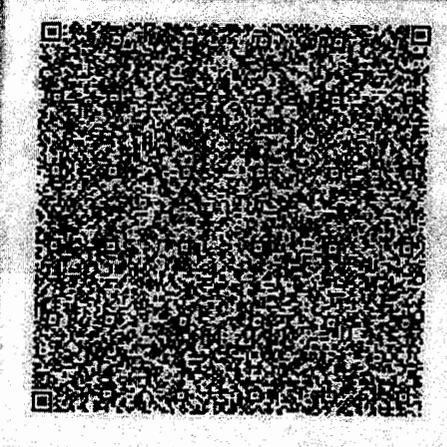
राजकुमार शर्मा  
 RAJKUMAR SHARMA  
 जन्म तिथि / DOB - 02/07/1976  
 पुरुष / Male

2014 121212

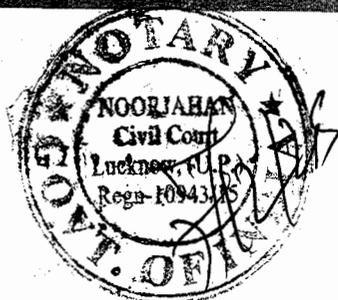
मेरा आधार मेरी पहचान

Print Date: 29/11/2014

पता: C/O नन्दलाल शर्मा, 363, नगला श्री  
 गोपाल, खुदरुंग स्थल, गौतमबुद्ध नगर, उत्तर  
 प्रदेश, 203209  
 Address: C/O Nandlal Sharma, 363, nagla  
 Shri gopal, Rabupura (Rural), Gautam  
 Buddha Nagar, Uttar Pradesh, 203209



help@uidai.gov.in www.uidai.gov.in



M/s Khudrung Developers Pvt. Ltd.

*R.K. Sharma*  
 Authorized Signatory



GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

## Certificate of Incorporation

[Pursuant to sub-section (2) of section 7 and sub-section (1) of section 8 of the Companies Act, 2013 (18 of 2013) and rule 18 of the Companies (Incorporation) Rules, 2014]

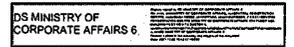
I hereby certify that KHUHRUNG DEVELOPERS PRIVATE LIMITED is incorporated on this Second day of November Two thousand twenty-one under the Companies Act, 2013 (18 of 2013) and that the company is limited by shares.

The Corporate Identity Number of the company is U45309UP2021PTC154961.

The Permanent Account Number (PAN) of the company is **AAJCK1291R** \*

The Tax Deduction and Collection Account Number (TAN) of the company is **LKNK09080B** \*

Given under my hand at Manesar this Second day of November Two thousand twenty-one .



Digital Signature Certificate  
Ms. Susmithaa Selvaraj

For and on behalf of the Jurisdictional Registrar of Companies  
Registrar of Companies  
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the company on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the company can be verified on [www.mca.gov.in](http://www.mca.gov.in)

Mailing Address as per record available in Registrar of Companies office:

KHUHRUNG DEVELOPERS PRIVATE LIMITED  
C-43, SECOND FLOOR, SOMBANSI TOWER, VIBHUTI KHAND,  
GOMTI NAGAR, LUCKNOW, Lucknow, Uttar Pradesh, India, 226010



\* as issued by the Income Tax Department

*R. Sharma*



## Board Resolution

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF THE COMPANY, HELD ON 6<sup>th</sup> DECEMBER, 2025, AT REGISTERED OFFICE- SECOND FLOOR C-43 SOMBANSI TOWER, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW-226010.**

**"RESOLVED THAT** the Board do hereby appoint Mr. Raj Kumar Sharma (DIN: 08838267), Director of the Company Khudrung Developers Pvt. Ltd. (CIN:U45309UP2021PTC154961) as Authorised Representative before the Honourable NGT New Delhi.

**RESOLVED FURTHER THAT** He is authorised to execute the Vakalatnama and to depose the affidavits and necessary documents for filing before the Honourable NGT New Delhi on behalf of the company.

**RESOLVED FURTHER THAT** The acts done by him in furtherance of this resolution shall stand ratified as having done for and on behalf of the company."

### Certified True Copy

**For Khudrung Developers Pvt. Ltd.**

M/s Khudrung Developers Pvt. Ltd.



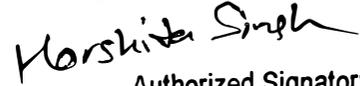
**Raj Kumar Sharma** Authorized Signatory

**(Director)**

**DIN No. -: 08838267**

**For Khudrung Developers Pvt. Ltd.**

M/s Khudrung Developers Pvt. Ltd.



**Harshita Singh**  
Authorized Signatory

**(Director)**

**DIN No. -: 10823053**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
IN  
ORIGINAL APPLICATION NO. 119/2025

**VAKALATNAMA**

IN THE MATTER OF:

MURSLEEN

... APPLICANT

VS

STATE OF U.P. & ORS.

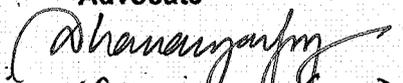
... RESPONDENTS

I/We the undersigned do hereby nominate and appoint SHRI SHISHIR CHANDRA, Advocate, (Registration No.827 of 2003, Advocate's Roll No.B/S-1003), r/o 21/1044 Indira Nagar, Lucknow-16 Mobile No.9415026325 AND ~~SHRI DHANANJAY GARG~~....., Advocate Counsell/s in the above matter and for me/us and on my our behalf to appear plead act and answer in the above Court or any appellate Court or any Court to which the business is transfer in the above matter, and to sign and file petitions, statements accounts, exhibits compromises or other documents whatsoever, in connection with the said matter arising there from, and also to apply for and receive all documents or copies of documents, depositions etc. and to apply for issue or summons and other writes or subpoena and to apply for and get issued any arrest, attachment or other execution warrant or order and to conduct any proceeding that may arise thereout and to apply for and receive payment of any or all sums or submits the above matter to arbitration.

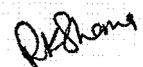
Provided, however, that if any part of the advocate's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed beyond the limits of the town, then and in such an event my/our said advocate shall not be bound to appear before the court and if my/our said advocate doth appear in the said case he shall be entitled to an out station fee and other expenses of travelling, lodging, etc. Provided ALSO that if the case be dismissed by default, or if it be preceded ex-parte, the said advocate(s) shall not be held responsible for the same. And all whatever my/our said advocate(s) shall lawfully do hereby agree to and shall in future ratify and confirm.

Accepted

  
(SHISHIR CHANDRA)  
Advocate

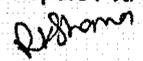
  
(DHANANJAY GARG) 20/3079/2009  
Advocate

26,lawyer's Chambers, R.K.Garg Block,  
Supreme Court of India, New Delhi 110001  
Mob. No. 9910273788 Email: 26Chambers@gnail.com

  
(RAJ KUMAR SHARMA)  
DIRECTOR

M/s Khudrung developers Pvt. Ltd.  
RESPONDENT No. 9  
Signature of Client

M/s Khudrung Developers Pvt. Ltd.

  
Authorized Signatory

